of persons and that the poor men are not hit. If they are so, why should there be any objection for the levy of these taxes and the realisation of money for developmental purpose.

What I am concerned is, not the levy of these taxes or the number of taxes that are levied so long as they are equitable. The whole House will give its consent and support; it has done so in the past

But my concern is this These taxation proposals are sanctioned by this House After that, they must be effectively and efficiently administered and enforced But it causes the greatest concern among all of us if there is evasion More money is thus lost and we are taking resources to fresh taxes It is not that I am opposed to fresh taxes provided they are equitable But, I feel that more efforts should be made to realise more out of the existing taxes and see that there are no loop-holes The administration should be made more effective and efficient For instance, in the income-tax department, according to the report here, during the last six months—upto January 1957—as a result of inspection being instituted and endeavours being made concealed income of Rs 384 73 lakhs was brought under the assessment yielding about Rs 216·02 lakhs If vigilance and proper enforcement is there, we can realise more money out of these I am more concerned with these evaders They become regular evaders. As soon as the war was over, there was so much inflation and speculation Many accounts were re-opened A number of persons were brought under assessment and a tribunal was also appointed. But, what happened? Then, some concession also was shown to them These evaders never reciprocated the good-will shown by the Government Even after this good-will was shown, they never realised the interest of the country and paid what was due to the country. As they were successful in evading the tax, it gave an impression to the others that whatever taxes were levied by this House or by the Government could easily be evaded.

15 hrs

Take, for instance, the sales tax. On account of certain anomalies and defects also, but mostly due to the evasion mentality, we are losing to the extent of nearly Rs. 200 crores every year If only proper vigilance, proper and efficient administration is made, we can realise a good deal out of these taxes.

Mr Deputy-Speaker: Would the hon Member like to continue tomorrow or finish in one or two minutes?

Shri Shankaraiya: Sir, I would like to continue tomorrow

Mr. Deputy-Speaker: Then, the hon Member may continue tomorrow.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTH REPORT

Sardar A S Saigal (Jamjgir): **Sir, I** beg to move:

> "That this House agrees with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd August, 1957."

Mr Deputy-Speaker: The question is:

> "That this House agrees with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd August, 1957."

The motion was adopted

SADHUS AND SANYASIS (REGISTRATION) BILL—*contd*

Mr Deputy-Speaker: The House will now take further discussion on the motion moved by Shri Radha Raman on the 9th August, 1957, that the Bill to provide for the Registration of Sadhus and Sanyasis in India, be taken into consideration.

[Mr Deputy Speaker]

Out of 2 hours allotted for discussion of the Bill, five minutes were taken up on the 9th August, 1957, and one hour and 55 minutes are still left

Shri Radha Raman may continue his speech

Sardar A S Saigal (Janjgir) We have tabled some amendments to the Bill

Mr Deputy-Speaker: Amendments will be taken up after the motion has been made

श्री राधा रमण (चादनी चौक) उपाध्यक्ष महोदय, सबसे पहले तो मैं दो तीन बाते इस सदन के सामने रख देना चाहता हू । जैसा कि इस सदन के बहुत से माननीय सदस्यो को मालूम होगा यह विधेयक पिछली लोक सभा के सामने भी आया था और उस समय इसको इस सदन के सामने विचारार्थ नही रखा जा सका और इस कारण से इस लोक सभा के सामने फिर से इसे पेश किया गया है । इस विधेयक मे दो तीन सशोधन जो बहुत मार्के के है और जिनका देश के साधुओ, सन्यासियो तथा अन्य व्यक्तियो ने इस विधयक पर विचार करने भेजा है, शामिल कर लिया गया है । एक बहुत बडा सशोधन इसके अन्दर यह है कि पहले बिल म साधुओ और सन्यासियो के रजिस्ट्रेशन के साथ साथ लाइसेसिग की तथा लाइसेस लेने की बात कही गई थी लेकिन अब वह जो लाइसेसिग का पार्ट है, वह इसम से हटा दिया गया है और सिर्फ रजिस्ट्रेशन का पार्ट रखा गया है ।

दूसरा सशोधन जो इसके अन्दर किया गया है वह यह है कि भारतवर्ष मे मै यह देखता हू कि साधुओ और सन्यासियो की सख्या बहुत काफी है और बहुत से साधु तथा सन्यासी तो ऐसे है कि जो किसी न किसी स्पिरिचुअल आर्डर के साथ या किसी न किसी आश्रम के साथ या किसी न किसी सस्था के साथ बन्धे हुये हैं । लेकिन बहुत से ऐसे साधु और सन्यासी भी है कि जो व्यक्तिगत रूप से साधना करते है या सन्यास लेते है । ऐसे साधुओ और सन्यासियो में बहुत से ऐसे भी हो सकते है कि जिन को इस बात की आपत्ति हो कि क्यो वे किसी प्रकार का रजिस्ट्रेशन मजूर करें । यह उनको बुरा लग सकता है । इस वास्ते इस विधेयक मे एक सशोधन यह भी किया गया है कि जो इस प्रकार की आपत्ति करने वाले साधु या सन्यासी है या दूसरे व्यक्ति है, उन व्यक्तियो को यदि सरकार अपने नोटिफिकेशन के द्वारा इस रजिस्ट्रेशन की छूट दे दे तो उसमे किसी को कोई आपत्ति नही होनी चाहिये । इस सबध मे मै यह कहना चाहता हू कि इस विधेयक को जब पहले पहल मैने इस सदन के सम्मुख रखा था, उस समय मुझे बडी शकाय थी कि भारतवर्ष के अधिकाश साधु और सन्यासी इस विधेयक को नापसन्द करेगे और इस विधेयक के खिलाफ चारो ओर से आवाज उठेगी । परन्तु मुझ इस बात से बडा प्रोत्साहन मिला जब मैने यह देखा कि अनेक लोगो ने जो कि साधुओ और सन्यासियो की प्रतिष्ठा और मान को अपने हृदय मे रखते है और चाहते है कि वह और अधिक बढे, मुझ पत्र लिखे और यह कहा कि जहा तक इस बिल के मकसदो का ताल्लुक है वह इसमे पूरे तौर पर सहमत है । अगर इसका कोई इख्तलाफ होता है तो सिर्फ यहा आता है कि साधुओ और सन्यासियो को किस तरह से परखा जायेगा, उसकी क्या डेफिनिशन होगी और कही ऐसा न हो कि साधुओ और सन्यासियो के नाम पर बहुत सारे ऐसे साधु और दूसरे लोग जो कलकित है, जो दुराचार करते है, जो व्यभिचार करते है और अपने आपको साधु कहते है अपने आपको रजिस्टर करवा कर और भी ज्यादा खुली छुट्टी इस बात की ले ले कि अनेक प्रकार के जो वे कर्म करते है जो कि मुनासिब नही कहे जा सकते है करते रहे तथा जो साधुता के प्रतिकूल है उनको छूट मिल जाय और कहीं इस का नतीजा यह न हो कि जहां इस विधेयक के

हम यह चाहते हैं कि साधुओं और सन्यासियो की प्रतिष्ठा बढ़े, और जो सच्चे साधु और सन्यासी हैं, जो सच्चे त्यागी और तपस्वी हैं जिन की प्रतिष्ठा और जिन का मान हमारे दिलों में आज से नही बल्कि हजारो बरसों से होता आया है और जिन का मान और जिनकी प्रतिष्ठा आज भी उसी तरह से है और उसको हम और भी बढाना चाहते है ज्यादा ऊचा उठा हुआ देखना चाहते है वह और ऐसे लोग अपना नाम रजिस्टर करा कर और लाइसेंस लेकर जो कर्म वे अब तक करते रहे है, उनको और भी ज्यादा खुले तौर पर करने लग जाये ।

15 06 hrs

(Pandit Thakur Das Bhargava in the Chair

इस सम्बन्ध मे मै यह कहना चाहता हू कि विधेयक का मकसद यह नही है क किसी भी साधु या सन्यासी या प्रतिष्ठित व्यक्ति जो कि किसी 'स्पिरिचुअल आर्डर' का ताल्लुक रखता है उसका किसी प्रकार मे भी तिरस्कार हो, उसका किसी प्रकार का भी कष्ट हो या उसको किसी प्रकार से भी अपमानित किया जाये या उसका किसी प्रकार की कोई नकारात्मक रजिस्ट्रेशन मे हो ।

मै स्वय साधुओ, सतो और सन्यासियो का भक्त हू और उनकी मान, मर्यादा को बढता देखना चाहता हू और मै यह भी समझता हू कि हमारे देश मे ऐसे अनेक साधू है और अनेको सन्यासी हैं जिन्होने कि देश की सस्कृति व देश के मान व मर्यादा को बढ़ाया है और किसी सूरत मे अगर ऐसा कई विधेयक जो उनके कामो मे रुकावट डालता है या उनकी अवहेलना करता है या तिरस्कार करना है, सामने आता है तो वह रुचिकर नही होना और उसको हम पसन्द नही करेगे ।

इस विधेयक के दो बडे भारी मकसद हैं । एक मकसद यह है कि हम चाहते हैं कि हमारे देश के अन्दर एक ऐसा रजिस्टर हो जिससे कि हमे पता लग जाय कि भारतवर्ष के साधुओ और सन्यासियो की संख्या कितनी है और यह भी हमे पता लगे कि अखाडे, आश्रम या उनके जो स्पिरचुअल आर्डर्स हैं उनकी सख्या कितनी है ।

रजिस्ट्रेशन के सम्बन्ध मे चन्द लोग यह आपत्ति करते है और यह क ठनाई बताते हैं कि अगर कसी मजिस्ट्रेट के सामने आप किसी साधु, सत या सन्यासी को जाने को कहे तो वह नही जायगा तो उसके लिए इस विधेयक के अन्दर इस बात की व्यवस्था है कि बजाय इसके कि वह किसी मजिस्ट्रेट के सामने पेश हो या किसी सरकारी अफसर के सामने पेश हो, ऐसा हो सकता है कि ऐसे साधुओ की जो समाजे या आश्रम हैं मठ है या जो उनके स्पिरचुअल आर्डर्स है उनके हेड को या उनके द्वारा नामनेटेड आदमी या अधिकारी को यह अधिकार दे दिया जाय कि वह जितने भी साधु और सत उसके सप्रदाय मे मौजूद हों, उनका वह रजिस्टर तैयार करे और कोई कठिनाई रजिस्टर करने मे किसी प्रकार की पेश न आये, ऐसी व्यवस्था हमने इस विधेयक क अन्दर रखी है ।

मैं यह अर्ज करना चाहता हू कि साधुओं और सन्यासियो का विषय आज देश के सामने है और आज ही नही बल्कि कुछ समय पहले से यह हमारे सामने है । इस सम्बन्ध म न सिर्फ जन साधारण सोचते हैं कि किस प्रकार के साधु और सन्यासी हमारे देश के अन्दर आज फिरते हैं और रोजाना अखबारों म खबरे भी निकलती हैं, कि तरह तरह के वे काम करते हैं और मैं समझता हू कि अगर आप बहुत से जो हमारे सदन के सदस्य हैं जो पत्र आदि पढ़ते हैं और उनके अन्दर जो खबरे निकलती है उनसे भी यह वाक फयत होगी कि आज चारो तरफ हमारे देश के अन्दर

[श्री राधा रमण]

जो असाधु है वे साधुओ का वेष धारण कर ऐसे स्थानो मे जाकर जैसे ऋषिकेश, गया और बनारस आदि स्थानो मे, जिन्हे हम तीर्थ स्थान कहते हैं वहा जाकर और उनके अलावा शहरो मे और बडे बडे गावो मे जाकर किस प्रकार के काम करते है, बहुत सारे उनमे ऐसे भी है जो कि व्यभिचार और दुराचार आदि सब प्रकार के कामो मे हिस्सा लेते है। और यही कारण है कि अभी चन्द दिन हुए हमारे भारतवर्ष की एक महिला जिनका कि हमारे देश मे बडा मान है, श्रीमती मीरा बहन ने एक आर्टिकल अखबारा म लिखा था और उसमे उन्हो ने जा साधुओ के विषय मे वर्णन किया था, मै उसमे से कुछ फकरे यहा पर पढ कर सुनाना चाहता हूं

"I could not believe that cultured and intelligent *swamis* would not be ready to purge Rishukesh and many other "holy" places of the same character, if they sat together and thought the matter over, and at the time of the last *Bara Kumbha* I had prolonged talks with quite a number of them It seemed as if they were already feeling the seriousness of the situation, and were planning various schemes like registration of honest sadhus and elimination of the disreputable ones"

इसके साथ ही उन्होने यह भी कहा था :

"There was also a talk of disgorging the huge piles of wealth hoarded m the various *maths* and putting them to worthy use" . "No doubt the true sadhus could play a great part in India's development, but they are very few in number compared with the hypocrites and scoundrels who masquerade in the sacred *bhagva* dress".

मीरा बहिन के इस आर्टिकल मे इस बात को स्पष्ट किया गया है कि हमारे देश के अन्दर ऐसे लोग मौजूद हैं जो कि साधुओ के नाम से असाधुता करते हैं, देश मे भ्रमण करते हैं और इस तरह के काम करते है जो कि साधओ और सन्यासियो के विपरीत पडते हैं और न सिर्फ वह साध समाज और सन्यासी समाज का बदनाम करते है बल्कि वह स्वय ऐसे कामो मे लगे रहते है जिसके कि कारण सरकार और जनता दोनो को कुछ खयाल करना और उसका हल निकालना आवश्यक हो जाता है। इसलिए मे यह अर्ज करना चाहता हू कि आज जो यह विधेयक देश के सामने है, हो सकता है कि इस विधेयक के कुछ अशो से कुछ लोगो को एख्तलाफ हो लेकिन मै इस बात मे विश्वास करता हू और मेरा यह विश्वास और अधिक दृढ हो गया है कि आज भारतवर्ष के अन्दर हम इस प्रकार के अनेका साध और सन्यासियो के नाम से चलने वाले व्यक्तियो और उनके किये हुए बहुत सारे कर्मो को हम ढकते रहे या उनका इज्जत देत रहे तो हम उन साधुओ और सन्यासियो की जिनका कि हिन्दुस्तान म बडा मान और प्रतिष्ठा है, जिनके कि मान और मर्यादा के ऊपर हमेशा भारतवर्ष ने गर्व किया है उनको हम ऐसे असाधुओ से बचा सकेंगे। इसलिए मेरा अपना यह खयाल है कि इस प्रकार के विधयक का इस सदन के सामने रखा जाना आज की दुनिया मे और आज के दिन बहुत आवश्यक है और हम सुधार कर सकते हैं जो सुधार हमारे उन ऊचे दर्जे के स्प्रिचुअल आर्डर के साथ सम्बन्ध रखने वाले साधुओ और सन्यासियो को ऐसे असाधुओ से अलग कर सके जो उनका नाम लेकर देश के चारो तरफ भ्रमण करते हैं और तरह तरह के बुरे कर्म और दुराचार करते हैं।

कुछ लोगो ने इस विधेयक के सम्बन्ध में दो चार आपत्तिया की हैं जिनका कि मै जिक्र करना चाहता हू। कुछ कहते हैं कि

यह सरकार का एक धर्म विरोधी काम है। मेरी समझ में नहीं आता कि इस प्रकार किसी साधु सन्यासी के रजिस्ट्रेशन करने से धर्म में हस्तक्षेप होगा या यह कि उसकी जो फ्रीडम है जो फंडामेंटल राइट्स हमारे संविधान के अन्दर एक व्यक्ति को दिये गये हैं वह कहां से उसके विपरीत हो जाते हैं या यह कि जो धर्म की फ्रीडम या अपने धर्म अनुकूल अपना आचार रखने के बारे में जो उसकी आजादी है वह कहां से छिन जाती है या हट जाती है।

कुछ व्यक्तियों की आपत्ति का आधार यह है कि ऐसा विधेयक सामने आने से वे साधु और सन्यासी जो ऊंचे दर्जे के होंगे जो बहुत ऊंची धर्मवादिता के पुजारी या उसके मुताबिक अमल करने वाले होंगे, वे इसको पसन्द नहीं करेंगे और वह उनको अपनी बइज्जती मानेंगे और रजिस्ट्रेशन कराने की बात को वह अपना तिरस्कार मानेंगे। मैं उनकी इस आपत्ति को मुनासिब नहीं समझता। मैंने अभी आपके सामने श्रीमती मीरा बहिन का आर्टिकल पढ़ कर सुनाया कि जो सीरियसली और संजीदगी के साथ इस समस्या का अध्ययन करेंगे ऐसी आपत्ति करेंगे मुझे इसकी कतई उम्मीद नहीं होती। साथ ही साथ मैं यह भी चाहता हूं कि आपके सामने भारत साधु समाज इस सम्बन्ध में जो कोशिश कर रहा है वह भी सराहनीय है। भारत साधु समाज इस बात की कोशिश कर रहा है कि देश भर के साधुओं और सन्यासियों को एक जगह एकत्रित करके समाज कल्याण के काम में लगाया जाय और उनके दर्जे को ऊंचा उठाया जाय। भारत साधु समाज के दो सम्मेलन एक नाथद्वारे में और दूसरा उज्जैन में हो चुके हैं और उन दो सम्मेलनों में इस साधु सन्यासी विधेयक की काफी चर्चा हुई थी और इस पर काफी विचार विनिमय हुआ था। इसमें कोई शक नहीं कि इस विधेयक पर दो मत थे, बहुत से साधु ऐसे थे जो कि इस विधेयक को पसन्द नहीं करते थे लेकिन बहुत से साधु ऐसे भी हैं जो यह समझते हैं कि रजिस्ट्रेशन से हम को कोई नुकसान नहीं बल्कि उससे फायदा होगा। वहां पर जो प्रस्ताव पास हुआ है उसको मैं यहां पढ़ कर सुनाना चाहता हूं। साधु समाज की केन्द्रीय कार्य समिति तथा सलाहकार समिति ने अपनी एक संयुक्त बैठक में एक प्रस्ताव पास करते हुए कहा है कि इस प्रकार के रजिस्ट्रेशन से जनता वास्तविक साधुओं की आध्यात्मिक, सामाजिक व चारित्र सम्बन्धी शिक्षा का लाभ उठा सकेगी और नकली साधुओं के धोखे में बच जायेगी। यह बैठक होल में बिड़ला मन्दिर नई दिल्ली में सन्त तुकड़ोजी महाराज की अध्यक्षता में हुई थी। इस बैठक में और भी फैसले हुए थे लेकिन मैं उनका जिक्र करना मुनासिब नहीं समझता क्योंकि वे इससे ताल्लुक नहीं रखते।

तो मैं यह अर्ज करना चाहता हूं कि आप इस विधेयक को निष्पक्षता से देखें और जो इसके मेन एंड आब्जेक्ट्स हैं उन पर ध्यान दें उनसे साफ जाहिर होगा कि इस विधेयक के दो मुख्य मकसद हैं। एक तो हम यह चाहते हैं कि हिन्दुस्तान में कितने साधु हैं उनकी ठीक संख्या हमको मालूम हो जाय क्योंकि यह जानने का अभी हमारे पास कोई तरीका नहीं है। दूसरे हम यह चाहते हैं बहुत से असाधु जो कि साधुओं के वेष में शहरों में भ्रमण करते हैं और जिनकी प्रतिष्ठा आम लोगों में होती है लोग उनको अपने घरों में आने देते हैं और उनका मान और सत्कार करते हैं और अन्त में वे साधु उन लोगों को धोखा देकर या चोरी करके या किसी बच्चे का उठाकर चल जाते हैं और भी नाना प्रकार के कुकर्म करते हैं, उन असाधुओं से जनता की रक्षा की जाय। हम यह चाहते हैं कि जो इस प्रकार के असाधुओं को आज खुली छूट मिली हुई है वह न मिली रहे और साथ ही जो अच्छे साधु हैं उनकी मान प्रतिष्ठा बढ़े।

[श्री राज रमण]

तीसरे एक बात और भी है । हम देखते है कि हमारे देश में एक बहुत बुरी प्रथा यह है कि कुछ माता पिता अपने दस दस, बारह बारह या पन्द्रह पन्द्रह बरस के बच्चों को साधु बना देते है । उन पर साधुता लाद देते है । ऐसे माइनर बच्चो को साधु बनाना बडा अत्याचार है । इसे भी समाप्त करना चाहिए । मै समझता हू कि इस विधेयक से ऐसे बच्चे जिनकी कि आयु १८ या १७ साल से कम है और जो अभी मेजर नही हुए है उनको साधु सन्यासी बनने से रोका जा सकता है । उनके जीवन मे जो आनन्द और अधिकार मिलने चाहिये वह उनको इस विधेयक द्वारा मिल सकते है और उनको साधु बनने से रोका जा सकता है ।

तो अगर हम अपने पुराने विचारो को छोड कर निष्पक्षता से विचार करे तो हम इस नतीजे पर पहुचेगे कि यह विधेयक समय के अनुकूल है । इस विधेयक से न साधुओ को, न सन्यासियो को, और न किसी ऐसे व्यक्ति को जो अपने जीवन को त्याग और तपस्या द्वारा ऊचा बनाना चाहते है नुकसान पहुच सकता है । उनको तो इससे लाभ ही होगा ।

कुछ छोटी छोटी बाते कह जाऊ है कि उनको मजिस्ट्रेट के सामने पेश होने मे आपत्ति होगी । मै समझता हूं कि ये आपत्तिया मुनासिब नही है क्योकि हम सहल से सहल तरीका अख्तियार करना चाहते है जिससे कि साधुओ को कोई तकलीफ न हो और उनका रजिस्टर बन जाय ।

मै इस सम्बन्ध मे यह भी कहना चाहता हूं कि हमारा पडौसी देश बर्मा है जहा बौद्ध धर्म माना जाता है । वहा पर साधुओ को रजिस्टर करना पडता है और किसी को कोई आपत्ति नहीं होती । जितने मठ या मन्दिर है उनमें उनको रजिस्टर कराने की इजाजत होती है और इस प्रकार पता चल जाता है कि मुल्क में इस तरह के कितने व्यक्ति है

एक दूसरी चीज जो मैं अर्ज करना चाहता हूं वह यह है कि हमारे चन्द भाइयों ने इस विधेयक पर कुछ संशोधन या अमेंडमेंट पेश किये है । मैं अर्ज करता हू कि जितने भी ऐसे सशोधन हैं जिनको हम अपने मकसद को पूरा करते हुए मंजूर कर सकते है उनको मंजूर करने मे हमको कोई आपत्ति नही होनी चाहिए । लेकिन ऐसे सशोधन जो कि हमारे मकसद को ही बदल देते है उनको रखने की जरूरत नही है क्योंकि उनको मजूर करने से तो विधेयक का मशा ही खत्म हो जायेगा ।

इसलिये मै यह मुनासिब समझता हू कि हम इस विधेयक को स्वीकार करे और इस बात का मौका दे कि हिन्दुस्तान के अन्दर साधुओं की और सन्यासियो की जो प्रतिष्ठा सदियो से चली आती है, जिस पर कि हिन्दुस्तान को सदा सदा से गर्व रहा है, वह गर्व कायम रहे । मै चाहता हू कि जो सच्चे साधु और सन्यासी है उनकी प्रतिष्ठा बढ और जो झूठे साधु है, जो गाजा पीते है और न हु तरह की बुराइया करते हैं उनको जो छूट आज मिली हुई है वह न मिले ।

जैसा कि मैंने आप से कहा, इस सम्बन्ध मे साधुओ के अपने कई सम्मेलनो में, खास कर भारत साधु समाज मे, इस बात की काफी चर्चा हुई है और उन्होने यह स्वीकार कर लिया है कि रजिस्टर रखने मे कोई आपत्ति नही होनी चाहिए । यह दूसरी बात है कि सरकार की ओर से यह काम हो या वालंटरी तरीके से साधु समाजो के द्वारा यह काम किया जाये । यह विचारणीय है । मैंने इस विधेयक के अन्दर ये दोनों तरीके रखने है । यदि कोई साधु या सन्यासी अपने आपको रजिस्टर कराना चाहे तो वह मजिस्ट्रेट के यहा फार्म भर कर पेश कर सकता है । लेकिन अगर कोई इसमे अपना तिरस्कार समझता है तो उसको अधिकार है कि जिस रिजिस्ट्रेशन आर्डर या संस्था से उसका सम्बन्ध हो वहां

अपने को रजिस्टर करावे या फार्म भर कर उस संस्था को दे दे और उस रजिस्टर की एक नकल सरकार के पास भेज दी जाये ।

तो मैं समझता हू कि इन सब बातो को ध्यान मे रख कर यह विधेयक सदन के और इस देश के सामने लाया गया है । इस पर बहुत सजीदगी से विचार करने की आवश्यकता है । इन शब्दो के साथ मैं इस विधेयक को आपके सामने विचारार्थ पेश करता हू ।

Mr Chairman: Motion moved·

"That the Bill to provide for the Registration of Sadhus and Sanyasis in India, be taken into consideration"

I have received notices of several amendments to this motion The first is in the name of Shri Shree Narayan Das Is he moving it?

Shri Shree Narayan Das (Darbhanga) Yes

Mr Chairman· I will take it as moved In view of this amendment, the next two amendments of Shri D C Sharma and Shri Bibhuti Bhushan Das Gupta, which are similar ones, are not allowed to be moved Then there is amendment No 4 in the name of Shri Saigal Is he moving it?

Sardar A S. Saigal: Yes, I have already submitted the names

Mr Chairman: I will take it as moved The names are Shri Radha Raman, Shri Radha Mohan, Shri Vishambhar Dayal Tripathi, Shrimati Anusuyabai Kale, Major Raja Bahadur Birendra Bahadur Singh, Shri Atal Bihari Vajpayee, Shree Bibhuti Bhushan Das Gupta, Shri Bhakt Darshan Shri Balasaheb Patil, Shri B. S. Murthy, Shri M R Krishna, Shrimati Manjula Devi, Shri Bibhuti Mishra, Dr Ram Subhag Singh, Shri Birbal Singh, Shri Shree Narayan Das, Pandit Thakur Das Bhargava, Shri Ajit Singh Sarhadi, Shri Raghubar Dayal Mishra, Shri C D Pande, Shri B N Datar and Sardar Amar Singh Saigal, the mover.

Shri Feroze Gandhi (Rai Bareli): You read out the name of Shrimati Manjula Devi She is absent from the House

Mr Chairman: The hon Member might have taken her permission before she left

Shri Feroze Gandhi: That is what I am trying to find out

Mr. Chairman: If she were here and objected, I could understand the objection Otherwise, I shall presume that her consent has been taken. The amendments and the original motion are now before the House.

श्री म० ला० द्विवेदी (हम रपुर) : मैं यह कहना चाहता हू कि आज के कार्यक्रम का जो आर्डर पेपर है उस मे कुछ विधेयक है जो कि कैटगिरी 'ए' मे आते हैं ।

Mr Chairman: After the motion is over, I will consider that question I know the position Let not the hon. Member worry about it If any precedence is to be given, it shall be given.

Shri Shree Narayan Das: I beg to move

"That the Bill be circulated for the purpose of eliciting opinion thereon by the first December, 1957"

Sardar A S. Saigal: I beg to move:

"That the Bill be referred to a Joint Committee consisting of 33 members, 22 from this House, namely, Shri Radha Raman, Shri Radha Mohan, Shri Vishambar Dayal Tripathi, Shrimati Anusuyabai Kale, Major Raja Bahadur Birendra Bahadur Singh, Shri Atal Bihari Vajpayee, Shri Bibhuti Bhushan Das Gupta, Shri Bhakt Darshan, Shri Balasaheb Patil, Shri B S Murthy, Shri M. R. Krishna, Shrimati Manjula Devi, Shri Bibhuti Mishra, Dr. Ram

[Sardar A S. Saigal]

Subhag Singh, Shri Birbal Singh, Shri Shree Narayan Das, Pandit Thakur Das Bhargava, Shri Ajit Singh Sarhadi, Shri Raghubar Dayal Mishra, Shri C. D. Pande, Shri B N Datar and the mover, and 11 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one third of the total number of members of the Joint Committee,

that the Committee shall make report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make, and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee"

श्रीमती रुक्मी-बाई (विक रावाद) सभापति जी, आज साधु सन्यासी रजिस्ट्रेशन बिल पर बोलने की जो इजाजत आपने मुझे दी है, इसके लिए मैं आप को बहुत आभारी हू। भारत भूमि हमेशा से पावन और पवित्र भूमि रही है। यहा पर अनादि काल से ऋषि और महर्षि रहे है। इतना ही नही, उन की ताकत से ही हमारे यहा राजकाज चलता रहा है। रामराज्य में वशिष्ठ महाराज की हुकूमत चलती थी। जब राजर्षि दशरथ अपने बच्चे को गद्दी पर बिठाने लगे तो महाराज वशिष्ट को बुला कर उनका आज्ञा ली। हमारे देश मे ही नही, कई विदेशो मे भी साधु सन्यासियो की ताकत चलती थी, लेकिन उन का नाम अलग है, इनका नाम अलग है। सिर्फ नाम मे ही फरक है। हमारे पास, असाधु चीज को साधु बनाने वाले साधु होते है। हमेशा से इस की परम्परा हमारे यहा चली आई है। आजकल भी हमारे यहा साधु सन्यासी होते है। हमारे बापूजी तो राजर्षि थे। उनके चेले विनोबा भावे है, जिन को हमारी गवर्नमेंट भी राजर्षि मानती है। एक हड्डी का टुकडा, न कुछ खाते है न पीते है, दुनिया मे सामाजिक सुधार के लिये घूमते रहते है। उन के वास्ते हमारी श्रद्धा है। हमारी सरकार भी आज विनोबा भावे को महत्व देती है। हर चीज में वह उन से सलाह मशविरा लेती है। ऐसे साधुओ के रहने की यह भूमि है और उनके प्रति हमे श्रद्धा होती है, उनकी पूजा करने का दिल चाहता है। साधु सन्यासियो की हमारे समाज मे बहुत ताकत रही है। इसके अलावा मैं तो सब से बडा महर्षि पडित जवाहरलाल नेहरू को मानती हू। कल लोग हमारे टडनजी को राजऋषि कहते थे। ऐसे साधु आज भी बहुत से है। खाली गेरुए कपडे पहनने से कोई साधु नही हो जाता है, साधु दिल से बनत है।

हमारे गौरवशाली सदस्य श्री राधा रमण जी साधु सन्यासियो के लिए यह बिल लाए है। मै उनके दर्द को समझती हू। हमारे यहा की परम्परा धर्म की पवित्रता, ताकत और पुण्य की रही है। साधु अपने लिय कुछ नही रखते थे फिर भी सब कुछ। उनके पीछे लोग रहते थे। उन ऋषि महर्षियो ने अपनी ताकत से हमारी सस्कृति को कितना बढाया है, पर उनकी लिखी हुई किताबे पढ़ने की आज हम को फुर्सत ही नही है। उन की तपस्या हमारे समाज मे आकार स्वरूप हो गई है। उन की ताकत से हमारे यहा कला, कविता और लोगो की रुचि की बहुत सी चीजे पैदा हुई। वह ऐसे ऋषि थे कि उनके मरने के बाद भी उनका यश हमारे सामने है। आज लोग उनसे स्फूर्ति लेते है, उनका आदर्श सामने रखते है। हमारे राधा रमण जी को जो दर्द है वह बडा भारी है, सभी के दिल मे दर्द होता है जबकि हम देखते है कि राजर्षियो के और सन्यासियो के नाम से बहुत सी गन्दी चीजें

समाज में चलने लग गई है । बुरी चीजें आने लगी हैं । आज इस चीज को रोकने के लिए, जबकि हमारे लिए कल्याणकारी कार्यों का पीरियड है, समाज की भी कल्याणकारी सेवा करने के लिए राधा रमण जी इस बिल को ले आए हैं । इस बिल का क्या अभिप्राय है, यह मैं समझना चाहती हू ।

गुजिश्ता साल मे हमारे पडित जवाहर-लाल नेहरू निजामाबाद आए थे, जहा आल इडिया भारत सेवक समाज की कान्फरेंस हुई थी । उस में हमारे तुकडो जी महाराज भी थे । हमारे नन्दा जी भी वहा थे । नेहरू जी ने कहा था कि हमारे देश मे २६ लाख साधु लोग है, अगर यह २६ लाख साधु भारत सेवक समाज का काम करे तो हम क्या नही कर सकते । इधर का पहाड उधर ला सकते हैं, इधर की नदी उधर को ले जा सकते हैं और समाज मे कितना सुधार कर सकते हैं ? तुकडो जी महाराज बोले २६ लाख साधु नही, १६ लाख । पडित जी झट से बोले १० लाख कहा गायब हो गए ? क्या पाकिस्तान चले गए ? मेरी समझ मे यह बात आई कि अगर यहा २५, २६ लाख साधु और सन्यासी हैं, और उन के एक एक शिष्य भी हो, तो २६ को दुगुना करके ५२ लाख सन्यासी हो गए । अगर कही तीन तीन चेले हो गए तो कम से कम १ करोड आदमी हो जाते है ।

मैं समझती हू कि जो बिना काम किए खाता है, वह हराम का खाता है । हमारे समाज मे तो हमेशा से यह रहा है कि पहले काम, बाद मे खाना । खुद नही खाना, पहले मेहमान को खिलाना ।

एक माननीय सदस्य : साधुओ को नही ?

श्रीमती लक्ष्मीबाई साधुओ का भी खिलाते थे, मगर पहले के साधुओ को, आजकल के नही । पहले साधुओ को मैं नमस्ते करती हूं । ऐसे साधुओ के पीछे तो दुनिया चलती थी । साधुओ का तरीका समाज की सेवा करना होता है । साधु वह होते हैं जो लिखते हैं, पढ़ते हैं और अच्छा अच्छा लिटरेचर तैयार करते हैं । कला से, कविता से, भजन से हमारी सस्कृति को बढावा देते हैं । मगर आज ऐसे साधु कहा हैं ? मुझे मालूम नही कि कहा छिप कर बैठे है । हमारे तुकडो जी महाराज हैं, जिन के आगे सब को सिर झुकाना पडता है । आज सालो से वह सेवा का कार्य कर रहे हैं, अपने लिटरेचर से यहा के लोगो को तन्मय करके कल्याणकारी काम मे लगे हैं । मैं ऐसे लोगो को साधु मानती हू, पूजा करती हू । ऐसे साधुओ के लिए यह बिल लाने की जरूरत नही । और भी लोग हैं । विनोबा जी केरल में घूम रहे हैं, मैसूर में जाने वाले हैं । उन से पडित जी और राष्ट्रपति जाकर सलाह मशविरा लेते हैं । ऐसी ताकत रखने वाले साधु होते हैं । लेकिन जो लोग अपने खुद के वास्ते, अपनी चोरी और रीति नीति को दबाने के वास्ते साधु नाम से आते हैं उन को बराबर रोकना चाहिए । ऐसे साधुओ को हमारे समाज मे जगह नही दी जानी चाहिए, यह मेरी अपील है । ऐसे साधुओ के लिए जो बिल राधा रमण जी लाए हैं, उसको मैं बहुत अच्छा समझती हू । लेकिन इस के लिए कुछ सुझाव देना चाहती हू ।

आज लोग समझ रहे हैं कि जो यह रजिस्ट्रेशन करने वाला बिल है उससे तकलीफ होगी । साधुओ का क्या रजिस्ट्रेशन करना, उनका नाम लिखना, लाइसेंस देना, यह सब नही होना चाहिए । मैं इसके लिए छोटा सा सुझाव देना चाहती हू । जो प्रथम श्रेणी के साधु हैं, उन को मैं नमस्त करूगी । दूसरी, तीसरी, चौथी और पाचवी श्रेणी के जो लोग हैं उन के लिए जहा तक रजिस्ट्रेशन का सवाल है, वह तो नही होना चाहिए । मगर उन से कहना चाहिए कि चूकि आप की कक्षा पाचवी या छठवी है, आप जाइए, एक जगह पुण्य भूमि है, जहा लोग मेहनत कर के खाते हैं । वह गाधी जी का आश्रम है, सेवाग्राम है, वहा

[श्रीमती लक्ष्मीबाई]

आप ६ महीने रह जाइए । आप वहा सुधर जाएगे । वहा तो काम करना होगा तभी खाना मिलेगा । जब वह मेहनत करके खाना खाने लगे तब सर्व सेवा सघ वालो से कहना चाहिये कि अब आप इन लोगो को सार्टिफिकेट दीजिए कि कौनसी कक्षा के योग्य यह है । दिमाग कैसा है, अक्ल कैसी है, तजुर्बा कैसा है । साधु बनने के काबिल है या नही । या तो इन को फेल करो या सर्टि फकेट दो । उन को सेवाग्राम भेजने से अच्छा रहेगा ।

इस चीज के वास्ते आप को एक कमेटी बनानी चाहिए । कमेटी मे तुकडो जी महाराज को रखिए, विनोबा जी तो उसमे आएगे नही, वह तो उस श्रेणी में आएगे कि लोग उन से सलाह मशविरा करके काम करें । आप उनसे सलाह करे । जो लाग ढोग करने वाले और समाज को धोखा देने वाले होते है, उन को एक दम रोक कर कहिए कि चलो यहा तुम्हारा काम नही चलेगा, चलो तुम सेवाग्राम जाओ और मेहनत करो । आज बेसिक एजूकेशन का जमाना है, वह उस को ले । आज पृथ्वी मे यही वृत्ति प्रधान है । साधुओ के लिए यहा जगह नही है । वही पर उन को भेजना चाहिए और जो वहा पर सर्टिफिकेट हासिल कर सके वही साधु होगे । उनकी हम पूजा करेगे जो समाज की सेवा करेगे । हम हैदराबाद मे, जो कि आध्र प्रदेश मे है, भक्तो की बहुत पूजा करते हैं । वहा पर ८ साल का बच्चा भी साधु बन के आता है, २५ साल का भी आता है, लोगो को धोखा देते है । सभी साधु कहलाते हैं । हमारे यहा मूढ प्रेम बहुत है । लेकिन हम देखते हैं हम लोग साधु से थक गये है कि आज साधुओ मे चोरी है, साधुओ मे धोखा है, और क्या क्या बुरी चीजे नही हैं ? कई दफा कोर्ट मे हम को जाना पडता है उन लोगो की करतूत से । हम देखते हैं वह वहा से भाग जाते है । दिन में यही सोते रहते हैं और शाम को आकर कही डाका मारते हैं । इस लिए यह बिल बहुत अच्छा है । अच्छा साधुओं को मै प्रणाम करती हू । उन को बुरा नही समझना चाहिए । मैं समझती हू कि वे लोग भी इस बिल से खुश होकर राधा रमण जी को धन्यवाद देगे और कहेगे कि हम मे पानी और दूध मिल गए थे आपने पानी और दूध को अलग अलग करने का उपाय किया है, यह अच्छी बात है, हम सलाह-मशविरा देकर इस बिल को और भी अच्छा बनायेगे । जो साधु वास्तव मे अच्छे है, जिन पर हम को भक्ति और श्रद्धा है, उन को कीचड से अलग करने के लिए यह बिल रखा गया है । इस बिल के रूप मे और सुधार होना चाहिए और इसमें रजिस्ट्रेशन, लाइसेन्स वगैरह की व्यवस्था नही होनी चाहिए । खोटे और गलत सोने को आग मे डाल कर ही शुद्ध और अच्छा सोना बनाते है ।

अगर कोई व्यक्ति साधु रहना चाहता है और साधु का काम करना चाहता है, तो वह गाधी आश्रम म या विनोबाजी के साथ रह कर काम करे । विनोबा जी ने पाच करोड एकड जमीन लेन की प्रतिज्ञा की है । उनको हजारो कार्यकर्त्ताओ की जरूरत है । पचास लाख एकड जमीन उन को मिल भी गई है और उसको बाटना है । यह कार्य साधु बहुत अच्छी तरह कर सकते है । वे गाना गाते, हिन्दु सस्कृति की बात करते हुए गाव गाव मे काम कर सकते है । समाज सेवा का काम जितनी अच्छी तरह साधु लोग कर सकते है और कोई नहीं कर सकता है । हमारी मीटिंग्ज मे उतने लोग नही आते है, जितने कि हिन्दु सस्कृति की बात सुनने के लिए आते हैं । साधु लोग अपने धर्म और हिन्दु सस्कृति के ज्ञान के कारण कई क्षेत्रो मे देश और समाज की सेवा कर सकते है ।

इन शब्दो के साथ मैं राधा रमण जी को यह बिल पेश करने के लिए धन्यवाद देती हू, लेकिन मै समझती हू कि इस मे कुछ सुधार करना जरूरी है ।

Shri B. S. Murthy (Kakinada-Reserved-Sch. Castes): On a point of order. I would like to know whether this Bill is not offending the fundamental rights of citizens.

Mr. Chairman: Does the hon. Member want to make a speech on the consideration motion?

Shri B. S. Murthy: My point of order is whether this Bill is not offending the fundamental rights guaranteed under the Constitution?

Pandit K C Sharma (Hapur): Article 25.

Shri B. S. Murthy Because a section of the people are following a certain mode of life, they are asked to register. Is it not a curtailment of the fundamental rights guaranteed under articles 19 and 25 of the Constitution?

Mr. Chairman: So far as article 19 is concerned, this Bill does not say that the profession of sadhus is forbidden for all times It only says that certain persons have to register themselves. So article 19 does not come in the way. It is only stated that all sadhus have to be registered. The profession is not forbidden. Taking an analogy, all medical men are ordered to get themselves registered Will that mean that the profession is not allowed to be practised. Freedom of conscience is not sought to be affected at all and article 25 is not offended in any manner.

Pandit K. C. Sharma: With your permission, may I say....

Mr. Chairman: Not on this point. I have examined this and there is no point of order.

Pandit K. C Sharma: On a point....

Mr. Chairman: If there is any new point of order let him raise it. But if he does not want to raise a point of order, I cannot allow him to speak now. Now Mr. Supakar. Before the hon Member begins his speech may I request hon. Members not to take more than eight to ten minutes as I have got chits from more than 20 hon. members. The discussion must close at 4.55 p m.

Pandit K. C Sharma: I submit....

Mr. Chairman: I have already called another hon. Member to speak. So if the hon. Member is so impatient, let him raise a point of order and I will allow him to do that. But when there is no point of order, I fail to see how I should allow him to speak. Now Mr. Supakar.

Sardar A. S. Saigal: At least the two Swamis should get time.

Shri Supakar (Sambalpur): I oppose this Bill because it seeks to scrutinise our social life to the extreme limit and that is most undesirable. Having regard to the past of our country, having regard to the debts that India owes to our sadhus beginning from the hoary old days down to the present age, I do not think that this Bill is called for. I also do not think that the insinuation that is sought to be cast against the sadhus in general in the Statement of Objects and Reasons is called for. I would submit that the reason for which this Bill is sought to be introduced in this House seeks to cast a reflection on the order of sadhus and sanyasis which is not justified at all. It may be true that in the profession of sadhus and sanyasis there are undesirable elements, black sheeps, and their number also may be large Still, it does not justify the slur, the insinuation that is sought to be cast on the sadhus as a whole. Even as it is, if this Bill is passed today, will it serve its purpose? Will it serve to check the vices, begging and other anti-social activities of these people who, posing themselves as sadhus simply by getting a character certificate or by being enabled to get a character certificate from a District Magistrate, indulge in them? I submit that the logic that is

[Shri Supakar]

applied in bringing this Bill before the House can be applied for bringing another Bill for registration of pick-pockets, for registration, of thieves for registration of goonda elements in the society.

Shri V. P. Nayar (Quilon): Do you include sadhus in this category?

Shri Supakar: With the same logic, we may pass a Bill saying that nobody can take the profession of picking another man's pocket without first registering himself. I think the reason advanced for bringing forward this Bill before the House is that if a man gets himself registered, he is above all criticism But is it correct? Is it possible for a District Magistrate or an officer to know who is a real sadhu to whom a certificate of merit, a certificate of good conduct is to be given and who is the person to whom it should not be given? We know that it is very difficult for ordinary men to realise the moral and spiritual greatness of some of our sadhus We know from our legendary history that Jadabharata (जड़भरत), who did not talk and mix with other people in society, was forced and compelled one day to carry the planquin of the king Probably that was the only day in his life when he deserved his bread but is that the yardstick of utility of man?

If we go by the reason that is put forward today in this House in saying that in order to justify the existence of a sadhu, he must do some physical work, he must join the Sarkari Sadhu Samaj, he must do some social work, the same, I would submit, is to take a very narrow view of spiritualism and to ignore the work that is done by some of our sadhus who maintain our culture, our heritage and our greatness for which India is proud and for which India can hold its own; and the debts that the country owes to some of these great men throughout these centuries. Can you imagine that if Sankara was living today, if Buddha was living today, if Upagupta, who made Asoka into a great man and who brought him into the picture of history was living today, if Arabindo was living today, if Swami Vivekanand was living today, would they have come to a court of law, to a District Magistrate, and requested him "Sir, my conduct is good; I want a good conduct certificate from you saying that I am worthy to be called a sadhu or sanyasi"? They may not be there, but I believe that equally great people who are worthy to be the successors of these great men are still living in India today. Shall we compel them to get themselves registered on the penalty of paying a fine?

Supposing they get themselves registered, what next? How are we going to employ them and what are we going to do with them? Does it mean that by registration we can compel them to do something or refrain from doing something else? Can we compel them to take to active social service simply by means of registration or lead a particular course of life which we or the State may desire them to lead? We cannot do so So, simply to say that all *sadhus* should get themselves registered or run the risk of a penalty does not, I submit, appeal to reason, specially to the reason of a jurist or anybody who has got anything to do with the laws.

Mr. Chairman: Shri Datar

Sardar A. S. Saigal: The *sadhus* should be given time to speak first.

The Minister of State in the Ministry of Home Affairs (Shri Datar): Others can speak I shall point out certain important considerations and they will be useful to others.

श्री म० ला० द्विवेदी जब तक माननीय सदस्यों को भाषण करने का चांस नहीं दिया जाता है तब तक सरकार के उत्तर से क्या लाभ होगा ।

Mr. Chairman: He is only intervening. The other Minister is there to reply.

Shri Datar: It is possible to believe that my hon. friend Shri Radha Raman has been actuated by very good considerations, but I might point out to this hon. House that there are certain difficulties in accepting this Bill, not only because it is impracticable in nature but also because it casts a certain responsibility which it may not be possible for Government to fulfil.

The hon. Member desires that we should have a registration of all *sadhus*. So far as these expressions *sadhus* and *sanyasis* are concerned, he has not defined them at all. Neither is it possible to define them to cover all the classes of *sadhus, sanyasis* and *swamis* whose number, if I mistake not, is more than 50 to 60 lakhs.

Shri V. P. Nayar: Where are the figures from?

Shri Datar: So far as this class of persons is concerned, they have a certain history of their own and before we either go on to condemn or even criticise this class of persons, I should request this hon. House to note that this *sadhu* class had and has done a great deal for mankind.

I would in this connection point out to my hon. friend that recently there has been a very valuable publication issued by the professor and head of the department of sociology of the University of Bombay. It is called *Indian Sadhus*. It gives considerable information so far as the *sadhus* of different classes and sects are concerned, and it points out also how on the whole the *sadhus* have done a lot of good service. I am not speaking only of spiritual service, but ordinary social service as well. I shall read only the conclusion. He is an author who has no special partiality for *sadhus* at all, and is one of the eminent writers so far sociology is concerned. He has dealt with the question as objective and appreciative a manner as possible. Let us not go by any emotions, by the fact that here and there there are likely to be certain black sheep, because black sheep there will be in every class or cross-section of society. After all, we have to see whether in trying to remove certain defects we are not causing harm or disservice to a class of persons which has done certain service so far as humanity is concerned.

This is what he says.

Shri Warior (Trichur): What is the name of the author?

Shri Datar: The author is Ghurey who is professor and head of the department of sociology, University of Bombay. He is not connected with any *mutt*, any *sadhu* institution, but a scholar and is dealing with sociology. From a sociologist's point of view he has considered what services have been rendered by the *sadhus* and *sanyasis* as a class. This is his conclusion:

> "Indian Sadhuism is thus seen to be a process of long evolution. It has shown great vitality and readiness to adapt itself to changing circumstances without foregoing its fundamental principles. It has counted among its a fairly large number of outstanding personalities. They have contributed very liberally to the spiritual, intellectual and social uplift of their lay brethren. When one hears of or comes across aberrant Sadhus of dubious character and gets into the mood of passing an adverse judgment on Sadhuism in general, let him ponder over the following observation of a profound student of the history of Christianity in Europe: 'The root-problem of monasticism is one which every ideal has to face'."

I am not going into the question of history, but I must point out that even now we have a large class of *sanyasis* who are doing great not merely religious but social work as well. If the hon. Member's Bill is accepted, all the heads of *mutts*, because they are *sanyasis*, and all the numerous *sanyasis* of the Ramakrishna Mutt will have to go before a district magistrate for getting themselves registered. Is it proper to affect the self-respect of these great persons?

[Shri Datar]

The Ramakrishna Mission as you are aware has done great social service and is one of the best institutions working for the social uplift of the people. They are all *sanyasis*. Is it proper for us to expect that they stand in a queue before a district magistrate? And what are the qualifications of a district magistrate? To know who are to be registered and who are not to be registered. And my hon. friend has given absolute powers to a district magistrate to refuse an application. Ultimately in his zeal for improving the *sadhus* he has gone to the extent of making non-registration itself an offence. So far as these *sanyasis* are concerned they are not concerned with the world, though there are here and there black sheep.

I understand he made a reference to an article by Meera Ben. She has condemned a certain class, so far as *sadhus* in Rishikesh are concerned. I would like to point out that there might be some bad *sadhus*, but let us not go by impetuosity, let us find out whether this ancient institution is bad or whether it is now possible to put restrictions so far as the law or the Government machinery is concerned. In all such cases let us understand that this problem has to be approached more or less from a non-official point of view.

In this connection may I point out to the House that from 1950 onwards this question has engaged the attention of the *sadhus* themselves as also those who are interested in this great institution. They have held a number of conferences They held a conference at Rishikesh about a year and half ago, and last year, they held a conference at Nathdvar. They are aware of the black-sheep amonst them, and they are aware that there are certain persons who are not working properly, and who are taking advantage of a certain respect that is given to them by the people. Therefore, it was considered advisable by those *sadhus* themselves to have a registered body. Therefore, a body known as the Bharat Sadhu Samaj has been registered under the Indian Registration of Societies Act of 1860. One of the objects of that Samaj is to raise the moral standard of the community, to inspire people to develop virtues by giving up vices and by cultivating purity in action.

16 hrs.

This Sadhu Samaj has been carrying on good work. The *sadhus* are trying to have a complete register of all *sadhus*—the very object that my hon. friend has in view—by not including in them those who are not *sadhus* but pseudo—*sadhus*. So, in the different parts of India, there are various associations, and all those persons would be approached, and those who are really *sadhus* would be included in that register.

Now, the work of a *sadhu* is not to be a *sadhu* himslef but to make others *sadhus* in the literal sense of the term. The other object that we have to take into account is that in all such cases, whenever there are cross-sections of a society, and whenever there are complaints, the better course would be not necessarily to have recourse to legislation, but as far as possible, to allow voluntary associations to grow, so that there will be internal purification. This has already been taken in hand, and they are carrying on their work in a very satisfactory manner.

The object of this Bill, and of those who interested in *sadhus* is to make them useful not only for their own pursuits, whatever they may be,—you may call it religious or other—worldly or even unworldly, if you like—but also for the nation. So far as these *sadhus* as a class are concerned, they are not governed by worldly considerations. They come out of what was formely known as the *yati* class and not the *grihastha* class. If we can avail ourselves and if the nation can avail itself of the services of such a large number of persons, then, naturally, our national development problems will be very easily solved. And that is one of the objects of those who are helping this great institution.

Therefore, when certain attempts are being made, when organised attempts are actually being carried on by persons, on behalf of the Sadhu Samaj, and when it is possible that by voluntary work, by work from within themselves, this institution of *sadhuism* is likely to be improved not only for the orthodox purposes but for the purposes of developing the country as a whole, I suggest in all humility that so far as this question is concerned, let us not rush to legislation. After all, legislation has certain difficulties.

The question is whether the *sadhus* or *sanyasis* as a class have been so demoralised and have been so depraved as to make it necessary for us to have them registered. So, this is a point that has to be taken into account. As far as possible, when simultaneously certain work or certain activities are being carried on to turn them into good ways where they are not in good ways, and to utilise their services for the development of the nation, I feel confident that we should not take any steps of this nature, and we shoud not rush to legislation.

I was very happy to find that my hon. friend Shri Radha Raman has spoken with so much of restraint, though he had certain difficulties, and in the Statement of Objects and Reasons, he had put things in a rather wide way, by saying that most of them indulge in vices I am afraid he has done great injustice to the large class of *sadhus*. The percentage may be large, five per cent or ten per cent, or whatever it may be, but is would be entirely wrong, and it would be a travesty of truth to say that most of the *sadhus*—and most means a large number....

Shri V. P. Nayar: Most of those in the guise.

Shri Datar: .....are indulging in vices and other anti-social acts.

So far as this objection is concerned, the last point I would like to urge is that the arm of the law is long enough to catch all such persons. We have got the Indian Penal Code and we have also got the other penal laws. This Bill purports also to be a penal law, though the particular offence has been brought down almost to one of non-registration. I would point out that wherever there are anti-social elements, and wherever there are persons who are carrying on illegal activities, then Government have in their armoury sufficient powers to punish all those anti-social elements. If in this class, there are such persons, then surely Government can take action.

If, for example, you look into the history of crime and of how many cases there were against *sadhus* or *sanyasis*, you will find that there may be just a few cases here and there, but after all, the number would be very small. If a *sadhu* or a *sanyasi* carries on work in an anti-social manner, then the law can proceed against him, and the law can punish him, and perhaps the judges or the courts would punish him more severely than the ordinary people

Therefore, I would request my friend that now that the purpose he has in view, namely of riveting the attention of the public on this particular aspect, has been more or less fully served, he would help the cause that he has in view, namely the reform of the *sadhu* class, by withdrawing the Bill, and by allowing private non-official associations to carry on the work that he has in mind.

Shri C. R. Pattabhi Raman (Kumbakonam): A good bit of what I had intended to say has been so ably put by the Minister. So, I shall confine myself to the broad objections that I have to the passing of this measure.

This Bill seeks to register *sadhus* and *sanyasis*, and it does make it very clear that it is not concerned with *Maulvis, Hakims, Buddhist* monks, Roman Catholic clergy. ....

Some Hon. Members: Not *Hakims* but *Fakirs and Bhikkus*.

Shri C. R. Pattabi Raman: I am sorry I used the wrong words.

Shri B. S. Murthy: *Hakims* are doctors, I suppose. The hon. Member meant *Fakirs* and not *Hakims.*

Shri C. R. Pattabhi Raman: I find from the Statement of Objects and Reasons

> "In the guise of saintly order, most of them indulge in vices It will also save the saintly order from infamy and unnecessary exploitation It will also help Government in the detection of many crimes in which so-called *sadhus* and *sanyasis* have a hand."

I am sure my hon friend Shri Radha Raman did not intend it, but the effect of this Statement of Objects and Reasons is real defamation of the Hindu order of monks I am sure he did not mean it But what is the effect of it? It only proclaims to the world, and there are certainly people in and outside India who will use it, saying that the Hindu *sadhus* or *sanyasis* are the people who are mostly black-sheep I am sure my hon friend did not intend it He assured me the other day that he did not intend it But I feel bound that this House must have the benefit of what little I have studied of this matter

Then, the Bill goes on to say that since there are *sadhu* criminals, registration is a *sine quo non* Now, a *sadhu* is a *parivraajaka* On the day he takes that *garb,* he gives up his parents and his children, if he has any He gives up the world He is dead to the world Shradha is performed to him by himself To register him and to link him up with the world would be a contradiction in terms I think it is fundamentally wrong

An Hon. Member: What about black sheep? *(Interruptions)*

Shri C. R. Pattabhi Raman: There are very many black sheep everywhere among doctors, lawyers etc The disgrace to the clergyman's cloth by some priests is not new to India There are very severe punishments for people disgracing the clergyman's cloth in Europe. But should we on that account condemn the whole class? I am sure they will never do that outside India.

That condemnation I find is the whole aspect of this Bill Are you going to register Acharya Shri Vinoba Bhave? He is a world famous sadhu

Shri Feroz Gandhi: Pandit Jawaharlal Nehru *(Interruptions)*

Shri C. R. Pattabhi Raman: I agree that all of us are potential *sadhus.* After all, there is no caste amongst *Sadhus* and *Sanyasis* Valmiki was a hunter Most of the rishis who built up our culture did not belong to any caste They were *akarims* I sincerely hope a day will come when most of us will give up this life, I do not want to end my life all the time earning my salary as a Member of Parliament or practising my profession This applies to all of us Kalidasa has said in *Raghuvamsa* that the moment white hair appears on the temple, it is time for you to go to the forest and do something for the hereafter and give up ordinary life

Shri V. P. Nayar. Why does he not to go to the forest?

Shri C. R. Pattabhi Raman: That is Hindu life By this Bill are we not striking at the root of Hindu conceptions?

After all who is a *sadhu?* A *sadhu* is a man who has renounced this world He need not be a Hindu After all, the truest people of every religion have been in India The truest Christians, the truest Muslims—take it from me— are only in India It is in the Soil—"punya bhoomi". I am sure my hon friend does not intend that all these people must line up before a Collector Collectors are very amiable and qualified persons But what do they know about *sadhus?* What is the yardstick? How are they going to register them and how are you going to strike them off the register?

I am aware of the article written by one of the great leaders who was in Gandhiji's Ashram—Mira Behn. But when she says something about *sadhus* in Rishikesh, you forget that there are other *Sadhus* and very great *Sanyasis*, there itself. There is a very great *Sanyasi* who is a headmaster in Madras, who does not draw any salary. There is another great *sanyasi* who has gone often to Manasarover and Kailas, who is in Vizag and Waltair doing a lot of good work. The great Swami Sivananda is a doctor. They do not cease to function. Some of them are Karma Yogis. I make bold to say that in our part of the world—in the south—there are such *sadhus* doing splendid work after giving up everything. Finally we have our Holy Shankaracharyas also in the south beyond all reproach.

The Bill is all-embracing It does not make any exception I was trying to understand and put some sense into it and see whether it tried to bring certain classes of people within its scope. But it is all-embracing Any man who is a *Sadhu* will come under it Therefore, I suggest that this Bill should be withdrawn

स्वामी रामानन्द तीर्थ (औरंगाबाद) सभापति जी जो विधेयक इस सदन में पेश हुआ है

16 14 hrs.

[SHRI C R PATTABHI RAMAN *in the Chair*]

Some Hon. Members: In English.

Swami Ramananda Tirtha: I have no quarrel with the Mover of this Bill, and I do not doubt his good intentions also But the way in which he wants to improve this class of people in society is something which is ununderstandable I think it defeats the object which he has in view.

I do not want to enter into the details of the various clauses of this Bill I want to put before this hon House a fundamental approach. Who is a *sadhu*? He has no caste. He has no religion. As such, he does not belong to a Hindu religion. I do not belong to the Hindu religion. I am, a *sanyasi*. All my caste and religion has evaported Civilly, we are dead.

Shri Khushwaqt Rai (Kheri): How is he a voter?

Swami Ramananda Tirtha: As a citizen of the Republic of India.

Pandit K. C. Sharma: 'Citizen' means civil life.

Swami Ramananda Tirtha: You cannot file a suit against a *sadhu* in a civil court for damages and all that because he possesses nothing. He performs his own Shradha and then takes up the *sanyasi's* robes.

There may be black sheep Punish them by all means But are all the *sadhus* black sheep? Let us remember one thing You will not find a single human being who is perfect I remember the words of that great monk Ramakrishna Paramahamsa He said that a sadhu could be a true *sadhu* only after he had left his body Till then he is imperfect. He cannot claim to be a perfect *sadhu*.

Therefore, it is a spiritual order and not a religious order Religion is something and spirituality is another, though they are not contradictory But then when one takes to a spiritual path, is he going to care for your registration, certification, licence and cancellation of licence and all these things? (An Hon Member: No) Why should he? Where is the necessity for him to do so? He does not care for your legislation He will go away

I remember the words of Swami Ramtirth, to whose order I have the great privilege to belong. I am a disciple of the disciple of Swami Ramtirth. He had said:

> "Throw away all the *sadhus* into the Pacific Ocean. Let them

[Swami Ramananda Tirtha]

be drowned and let us see how the world functions"

Do not minimise their role. Do not offer insults to them. If there is any force that has held the world together, that has cemented all the frictions, that has brought together love, amity and sympathy and brotherhood, a great credit or share should be given to the class of *sadhus* That cannot be denied

Any way, my hon friend, in his own ripe wisdom, has considered it fit to bring forward this legislation If the House wants to pass it, it can because, after all, it is a sovereign body But you will not be doing justice to those who are really spiritually-minded

Without any hesitancy on my part, I would like to mention a few personal matters Age-limit is being talked of The principle is.

यदहरव विरजत तदहरव प्रव्रजत

The moment he feels that he should renounce the world, he renounces the world It does not mean leaving the world. We live in the world, but not of it That is renunciation We do not belong to the world, though we are in the world The moment this feeling comes, the man renounces After all, this (referring to the *sadhu's* robe) is nothing This is only an eight-anna piece But there is some fundamental principle involved in it.

I had a talk with Mahatma Gandhi I want to say this for the information of the House I had something to do with Gandhiji in the Hyderabad struggle He was my sole guide

He asked me "Swamiji, why do you feel the necessity of this dress?" I said "Mahatmaji, you are great, I am small This dress always cautions one not to do anything which goes against the fundamental principles of Sadhudom because there may be possibilities, there may be occasions When I may have to be pulled up But this reminds me that my role is something different." You may ask me, why I am a Member of Parliament. I am here by accident. I can tell you with all the humility at my command that I do not hold anything All the money that I draw is sent away and my expenses whatever they are are met But, anyway, that is a personal matter

This is all a spiritual affair and you want to penalise spirituality I have no quarrel with the intentions of the Bill Penalise the criminal The intentions of Shri Radha Raman are very good What about Shri Shankaracharya if he were here today? The only relief that Shri Radha Raman has given to such categories of people is this

> "The provisions of this Act shall not apply to any such order of *sadhus* or *sanyasis* which may be exempted on satisfactory grounds by a notification issued in the official Gazette by the Central Government from time to time"

Is it the issue of a licence or a permit? Is it any trade, commerce or business? If any people are carrying on business in the name of *sadhus* punish them Non of us would hold any brief for them By all means punish them, if they are carrying on anti-social activities curb them. Nobody would stand in the way of such measures But, what is this preposterous clause?

> "The authority shall maintain a register in the prescribed from setting forth the following particulars concerning the *sadhu* or *sanyasi*
>
> (a) his name before and after initiation "

His name is gone He won't care to register that It is fundamentally against sadhudom or *sanyasa* If you ask me my name, I say, No Call me by whatever name you like You put in the register whatever name

you like I have no name The name that my guru has given me is Ramananda Tirth That is there But, if you want my name in the previous *ashram* or my father's name and all that paraphernalia, there is nothing I do not know how this Bill is going to be implemented

One humble appeal This has taken note of all the malpractices

Mr. Chairman Order, order There are a number of Members who want to speak I will request the hon Member to conclude soon I will give two or three names in advance who will be called after Swamiji finishes so that they may be ready

Swami Ramananda Tirtha So, they are taking measures to purify the class of sadhus, whatever they do or they do not do If everyone else, if the whole world goes bad is it that the man who is pure is defamed on account of that badness in the whole body? If there are some *sadhus* who are bad how is that good *sadhus* are being defamed? I do not understand Is Vinobaji or Swami Sivananda or Swami Ramdas of Anandashrama being defamed because of the bad practices of a large number of *sadhus* as my hon friend has said? My friend Shri Radha Raman need not be anxious to save their reputation or good name The world does not doubt or suspect their *bona fides* or purity This Bill cannot hold water and it is something which goes against the grain of our spiritual heritage

Mr. Chairman. The speakers next are Shri V P Nayar, Shri Dwivedi and Shrimati Uma Nehru

The Minister of Law (Shri A. K. Sen): It is my duty to intervene at this stage Sir I want to intervene to point out certain constitution vices which this Bill suffers from. I do not want to dwell on the merits of Bill on which more than one hon Member has addressed you There certain vices which in my opinion cannot be cured at all from which the Bill suffers Take clause 4

> "(1) An application for registration as a *sadhu* or *sanyasi* for obtaining a certificate under section 3 shall be made in writing to the authority in such from and containing such particulars as may be pre cribed
>
> (2) On receipt of an application made under sub-section (1), the authority may, after making such inquiry as may be considered necessary, grant a certificate in the prescribed form, subject to such terms and conditions as it may think fit to impose "

Sir it is open to the authority to prescribe a condition that every morning a *sadhu* must come at six o clock to this office and remain there for an hour and then go and then come back again I have not the least doubt that this clause will be declared *ultra vires* the moment it is challenged in a court of law

Secondly, there is a serious doubt as to the competence of this House to entertain this Bill at all If at all, you want to legislate to regulate the carrying on a vocation—call it vocation or call it occupation, it is certain vocation of some sort—it can only be

Shri Naushir Bharucha (East Khandesh) On a point of order, Sir That point has been raised and a ruling has been given You cannot open it now

Mr Chairman The Law Minister took my permission to point out certain legal disabilities in the Bill and I gave him permission He has, really speaking pointing out from the Government side, the legal disabilities or the lacunae in the Bill.

Shri A. K. Sen: It is only under item 1 of List II that any legislation can be undertaken in public order It appears that the framers of the Bill thought it necessary to have some sort of registration necessary to control *sadhudom* Public order is a

[Shri A. K. Sen]

State subject and I do not know how Parliament may legislate on this subject.

After making this submission I leave it to the House but it will be the duty of the Government to oppose this Bill.

Shri V. P. Nayar: Why did you not come before?

Shri A. K. Sen: It can be taken at any time.

Mr. Chairman: Now, Shri V. P. Nayar and Shri Dwivedi and Shrimati Uma Nehru will speak. The debate may go till five minutes to five. I would request Shri Nayar to finish his speech as early as possible If you agree, I may give 6 to 7 minutes to each Member

Shri V. P. Nayar: Mr Chairman, after my hon friend the Swamiji has spoken I do not want to go into the merits of the Bill and whether it is the spiritual aspect that has to be considered or the religious aspect that has to be considered But, I cannot dismiss the Bill as a completely useless Bill because there are some provisions for example, the registration of *sadhus*. I do not mean to have any allegation or aspersion against the order. If they are registered, we will at least know the quantum of idle matter over the country Not all *sadhus* are like that, but, certainly, some are like that I will only take the commonsense view, the practical view of how this Bill can be worked out.

You yourself when you were speaking from there said about definition. Usually, in the definition, we define all we want; and, if that definition is not complete, we say that it includes this also Who is a *sadhu*? I was looking into the Hindi dictionary, to find out whether it is Hindi word

Shri A. K. Sen: It is a Bengali word.

Shri V. P. Nayar: It is not in the Hindi dictionary. I was looking at our ancient text whether there could be any definition of *sadhu* or *sanyasi*. It seems that some are under the impression that this Bill is intended to preserve the culture of Hinduism. In that case, we have necessarily to refer to the ancient texts. There, I could not find the definition It may probably be due to my inability. But there is not any.

I find that only two categories have been prescribed by the hon. Member. I find that the order or the class is not confined only to *sadhus* or *sanyasis* There are many *parivrajakas* or *tapasyas* and all these are considered to be of the same holy order. Is it the intention that all these should not be covered?

There is another difficulty There is not only the practical difficulty It militates against our scriptural texts. I am not a student of those. Swamiji is there frowning at me. I find that for the particular class or order, certain prescriptions have been made. A man is said to be a *sanyasi*, as he rightly pointed out, when he renounces the world. If I become a *sanyasi* and I renounce the world; all that the world contains is nothing but materialistic stupidity. Then I go to the forest. A man goes to the Himalayas. Is he to be brought back, according to the hon. Mover, so that he may obtain a certificate from the District Magistrate? If that is so, it is a practical difficulty. My information goes to show that there are many real sanyasis who had renounced the world completely. Nothing in this world has any attraction for them

There is another practical difficulty which I want the hon. Members to visualise Most of the hon Members have heard about the Naga *sanyasis*..

Mr. Chairman: *Nanga sanyasis.*

Shri V. P. Nayar: I did not want to use the word which was corrupted In our parlance, it is known as *Naga sanyasis* It does not reflect the Naga community; it is different We know that they display their anatomy When there is a procession, what does happen There is a stampede At *Kumbh Mela* we heard reports of death on account of this Supposing you visualise a situation like this You pass this Bill Tomorrow, these *Naga sanyasis*, ten in number march through the streets of Delhi in Connaught Place to take their certificates—let us suppose We will be in a completely ridiculous position

I do not for a moment belittle the hon Member's pioneering effort to bring in legislation in Parliament But, what is the position? There is another difficulty There are three or four hon Members in this House who are either *sadhus* or *sanyasis* Swami Ramananda Tirtha is a *sanyasi* I find Swami Ramananda Shastri who is also probably a *sanyasi* Behind him I used to find Shri Akbar Chavda who is a *sadhu* If this Bill comes into operation, they cannot function as Members of Parliament unless the Government comes and says Whereas Government is satisfied that Swami Ramananda Tirtha, who is a *sanyasi* and also a Member of Parliament, need not take registration " Unless such a notification is issued, despite the fact that he has been returned to this House by a majority, my friend will find himself in a mortified position of going to the District Magistrate and saying 'Sir I am a Member of Parliament Government will accept my being left out", etc Otherwise, he he will have to pay a fine and he has nothing in this world He cannot attend the House because, as he rightly said, he has renounced the world If he does not take permission, what is the position? The police will have to arrest him He may have to pay a fine of Rs 500 He may have no money and then he will have to spend two years in jail That means the House will be denied of the wisdom of the Swamiji in such matters as this

There is another matter which I want to draw the attention of the hon. Minister I am sorry I have no time As I said, it militates against the text. I have no time to go into the details I find certain passages For instance, in the institution of Gautama and Apesthamba certain things have been laid down—certain obligations to be observed They should have nothing at all in this world But, what is it that we find

I find in the *Sadhu* Samaj of which my hon friend Nandaji seems to be the orginator, friend, philosopher and guide, Swamijis sitting at a typewriter Here is the photograph Accord ng to my understanding, it militates against what is ordained My hon friend, Shri Radha Raman's Bill would go a step further and not merely not allow them to do it but they are also made to take a registration certificate Whether they renounce the world or not, it is no matter they will come under the long aim of law as pointed out by Shri Datar It will take them away from the seclusion which they wanted and bring them back to this mundane stupidity

Then there is a matter which is technically defective and I am going to wind up with it because you seem to be anxious to give others an opportunity and I am also anxious to hear others Shri Radha Raman has not applied his entire mind to this proposition That is seen from a simple and ordinary mistake Clause 3 (2) (b) reads

his age sex and religion"

These should be recorded according to that clause in the application If it is 'his' age, then is the word 'sex' necessary? It is so simple

With this last point I shall sit down

Shri Radha Raman: In legal parlance, 'he' includes 'she'

Shri V. P. Nayar: That is under the General Clauses Act and we are not talking about it here On this subject, I think there are two factions among the *sadhus* and *sanyasis* One says that the registration is necessary while another says that it is unnecessary My feeling is this Suppose I get up and take part in this debate Who knows that in one of the factions there is not a modern Dhurvasa to whose wrath I may be subjected?

I do not want to say anything except to request my hon friend to consider more about this I give him all credit for being the pioneer in bringing forward this Bill But, he may kindly withdraw this Bill and bring a comprehensive Bill after taking into consideration all these suggestions

श्रीमती महोदरा बाई (सागर—रक्षित—अनुसूचित जातियां) सभापति महोदय, मुझे भी बोलने के लिये पाच मिनट का समय दिया जाय ।

Mr. Chairman. I shall call the hon Member afterwards Shrimati Uma Nehru

श्रीमती उमा नेहरू (सीतापुर) सभापति महोदय, यह जो विधेयक साधुओं और सन्यासियो के रजिस्ट्रेशन के सम्बन्ध मे हमारे भाई श्री राधा रमण लाये हैं, मै ने इसको बडे गौर से पढा और पढने के बाद मै समझती हू कि उन की बिल के लाने मे नीयत तो हुबत अच्छी है लेकिन इस बिल को जैसा होना चाहिये था उसको वह अदा नही कर सके ।

इस बिल को पढ़ने के बाद सबसे पहली चीज जो हमारे सामने आती है वह यह है कि साधु किसको कहते हैं, साधु का अर्थ क्या है ? जब यह सवाल आता है तो जब तक मेरे भाई को यह अच्छी तरह समझ मे न आये कि साधु के अर्थ क्या हैं, तब तक इस किस्म का बिल लाना ठीक भी नही था । इसमे कोई सन्देह नही है कि जहा हमारे देश में बहुत पहुचे हुए साधु और सन्यासी हैं वहा कुछ गिरे हुए साधु लोग भी हैं लेकिन मुझे यह कहना है कि आप जिस वक्त इस प्रश्न को उठाते है तो आपको यह देखना चाहिये कि यह साधु जो इस तरीके के गलत काम दुनिया में कर रहे है उसका कारण क्या है । असल में उसका मूल कारण यह है कि हमारा सारा समाज ही दूषित हो गया है और उसमे खराबी आगई है और जब समाज गिरा हुआ हो तो वह स्वाभाविक हो जाता है कि साधुओ मे भी बुरे लोग हो । पहली चीज जो हमे करनी चाहिए वह यह है कि हमें समाज को सुधारना चाहिये और जब तक समाज की हालत नही सुधरेगी तब तक सही मायनो मे साधू भी हमको मिलने वाले नही हैं ।

कुछ लोगो ने सन्यासियो के बारे में चर्चा की । मुझे अपने भाइयो से कहना है कि उनको सन्यासियो के मायने भी मालूम होने चाहियें । जो सन्यासी होते है वे दुनिया को छोड देते हैं और जाकर अलग बैठते हैं, अपनी जिन्दगी को दुनिया से बाहर रजिस्टर करा लेते हैं, ऐसे सन्यासियो को रजिस्ट्रेशन कराने के लिये मजबूर करना एक अजीब खयाल है और कुछ गडबडी इस खयाल में है । उस व्यक्ति को जिसने दुनिया को रिनाउस कर दिया है और एक रिसर्च स्कालर की हैसियत से उस दैवी शक्ति के बारे मे पता लगाने की चेष्टा करता है जो कि हमें दिखाई नही देती लेकिन जिसकी अपार शक्ति का हम सबको भास होता है, ऐसे व्यक्ति को यह कहना कि वह जाकर डिस्ट्रिक्ट मजिस्ट्रेट या और किसी आधकारी के सामने अपने को रजिस्टर कराये, उचित नहीं जान पडता ।

हमको फिर से अपने समाज को सुदृढ़ करना है और हमें यह नही भूल जाना चाहिये कि हमारी सोसाइटी, भारतीय सस्कृति के ऊपर आधारित है । मैं आपको बतलाऊं कि हमने छटपन मे अंगरेजी पढ़ना पीछे शुरू

किया था पहले हमने रामायण और महाभारत आदि धार्मिक पुस्तको को पढा था और हमने रामायण और महाभारत काल के अपन पूवजो की वीरता के कारनामे पढे थे और हम सीता और सावित्री के आदर्श को लेकर चले है और आज हम यह चाहे कि हमारे जितने भी साधु और सन्यासी है वे सब अपने आप को रजिस्टर कराये, यह बिलकुल गलत और नामुनासिब बात है। पहले हमारे क्रिमिनल ट्राइब्स के लोग रजिस्टर्ड हुआ करते थ, उनके ऊपर से तो हमने यह रजिस्ट्रेशन की शर्त हटा दी है और अब हम इसको साधुओ और सन्यासियो पर आयद करे मे इससे सहमत नही हू ।

इसके इलावा म आ ा बतलाना चाहता हू कि हमारे देश म श्री रामकृष्ण मिशन न बडा उपयोगी और समाज सेवा काम किया है और कर रहा है और जो काम उसन किया है उसे बहुत कम लोग कर सकते है । म समाज सेवी लागो से मे नही समझती कि यह कहना कि व जाकर अपन आप को रजिस्टर कराये उचित होगा । इस सम्बन्ध म मै और अधिक न कह कर अग्रेजी की दो चार लाइने जो मुझ याद आ रही है उनको कह कर अपनी बात खत्म करती हू

We have but faith we cannot know,
For knowledge is of things we see
And yet we trust it comes from thee
A beam in darkness let it grow

Shri D C Sharma (Gurdaspur) Mr Chairman, Sir, it is not possible to get angry with Shri Radha Raman for having brought this Bill forward To me the case of Shri Radha Raman is a case deserving more of compassion than of anger It is because, he is one of those persons, like many of us, who believe that all the ills of this world could be cured through legislation This is a fallacy which democracy has taught us, and this fallacy we always hug to our bosom

If all the social vices of this world could be put an end to by legislative measures, I think this world would have become a heaven long long ago There is the Central Parliament There are 14 State legislatures We are trying with each other in passing measures We have passed so many measures and by this time the face of India should have changed But it has not changed

So I would say, if there are any evils among the order of sadhus and sanyasis it is, I think, very very optimistic to think that they could be cured by means of legislation But, are there any evils? All my life I have been on very intimate terms with Hindu sadhus, Muslim fakirs, Christian priests and so on I have met at least a hundred sadhus in my life on very intimate terms, all kinds of sadhus I tell you, Sir, that I know only of one sadhu who was guilty of an offence which could be thought to be anti-social otherwise all of them have been persons of blameless character persons who would have been objects of admiration and emulation for anybody Therefore, for one black-sheep, if there is any, out of a hundred you penalise the whole class I think this is travesty of justice

Whatever you may say about sadhus and sanyasis you cannot deny that even now they show a higher standard of conduct than an average person does Therefore, we should not touch them, we should leave them alone, we should leave them in peace

An American wrote a book, *How to win friends and influence people* My friend Shri Radha Raman wants to lose friends and annoy people That is the purpose of this Bill Here is our friend the hon Minister, Shri Nanda, who wants to win over sadhus to the Bharat Sevak Samaj and try to make them do certain good things He is trying to make them in some way constructive citizens of India Whether constructive or non-constructive, he is trying to rope them in But our friend Shri Radha Raman is try-

[Shri D. C. Sharma]

ing to frighten them away by means of this Bill. I believe this is not the right approach.

One point more and I finish. One may travel from one end of India to the other end. We all talk of emotional integration of India, and we all talk about moral integration of India. I tell you, if there are any persons in this India, excepting perhaps the Members of the Central Legislature, who are responsible for unifying India, it is the sadhus who are bringing about the emotional and, I should say, intellectual integration of India. They are doing it much more than anybody else. I see that sadhus from South India give discourses on the Bhagwat Gita in some of the villages of north. I have seen the same thing in my constituency in the north.

If there is one order which needs to be protected in free India, which needs to be given all possible help in free India, it is the order of sadhus and sanyasis, because I know that there is only one thing which can bind us together and that is the bond of mysticism, and these persons are responsible for keeping the flame of mysticism alive. Mysticism stands above caste, creed and everything. If some of them do not behave well. I think we can forgive them, we need not take any notice of them; because some of the great sadhus are there and they redeem this order of sadhus and sanyasis.

I believe, Sir, this Bill, well intentioned as it may be, and as my sister Shrimati Uma Nehru has said, is a Bill which is not going to do good to anybody, either to us or to the sadhus and, therefore, I do not support it.

श्रीमती रेहोबरा बाई : सभापति महोदय, बड़े भाग्य की बात है कि आप ने मुझ अबला को पांच मिनट का मौका दिया है । आज मेरे भाई श्री राधा रमण ने यह बिल रक्खा है । मैं हाथ जोड़ कर उन से प्रार्थना करती हूं कि वे अपना बिल वापस ले लें ।

मैं ने हिमालय से ले कर कन्या कुमारी तक १२ वर्ष साधुओं के साथ भ्रमण किया है । आज साधुओं की हालत क्या है । उन के पास सिर्फ लंगोटी है । तुम्हारा कुछ लिये दिए वे नही हैं । हमारे यहा ३ लाख नागा वैष्णव दल के है । यदि यह बिल पास हो गया तो जैसे परशुराम ने २१ बार क्षत्रियों के सिर काट कर कुरुक्षेत्र के कुंड में भर दिया था, वैसे ही यहां के नागा लोग सिर काटने के लिये तैयार हो जायेंगे । हमारा देश दस साल से शांति का देश है । आप साधु समाज के खिलाफ खडे होते हैं ? वे लोग तुम्हारा क्या लेते है ? लंगोटी लगाने वाले ऐसे ऐसे तपस्वी हैं जिनका कुछ कहना नहीं । बद्रीनाथ के मार्ग में आप पाताल गगा जाइए, गरुड़ गगा जाइए, पता नही कितने लोग ध्यान लगाये बैठे है । वे लोग क्या आप का लाइसेंस लेने के लिये आएंगे ? पब्लिक के हजारो लोग उनके आगे सिर झुकाते है, वे पलक नहीं खोलते, वे आशीर्वाद नही देते । इस बिल को पास कर के आप हमारे देश को अशांति की तरफ ले जाते हैं । इस से भ्रष्टाचार बढ़ेगा, गोली चलेगी, साधु लोग मौत के घाट उतरेंगे । क्या इस के लिये भारत तैयार है ?

मैं कहती हूं कि राधा रमण जी अपना बिल वापस ले लें । जिस समय यहां राम राज्य हुआ था, अगर उस वक्त ऐसा बिल भी पास हुआ हो, तो आज के राम राज्य में भी यह बिल पास होना चाहिये । अगर उस वक्त भी नही हुआ तो इस वक्त भी नही होना चाहिये । यही मेरी प्रार्थना है ।

स्वामी रामानन्द शास्त्री (बाराबंकी—रक्षित अनुसूचित—जातियां) : सभापति महोदय, मैं आप को धन्यवाद देता हूं कि आप ने मुझे साधु सन्यासियों के रजिस्ट्रेशन के बिल के सम्बन्ध में अपने विचार प्रकट करने का मौका दिया । वैसे तो इस पर काफी महानुभाव बोल चुके हैं और सब ने अपने२ विचार रक्खे

हैं। मैं भी इस सम्बन्ध में बहुत कुछ कहना चाहता था, लेकिन समय न होने के कारण ज्यादा नहीं कहूंगा। मैं इतना ही कहना चाहता हूं कि इस बिल में दो चार बातें बहुत गलत तरीके से हैं। यहां जो जुर्माना रक्खा गया है, अगर कोई साधु, असाधु या कोई भी मनुष्य नियम के विरुद्ध कार्य करता है वह ५०० रु० तक है। आज क्या होता है कि बहुत से साधु चोरी आदि करते हैं। रजिस्ट्रेशन होने के बाद क्या होगा कि जो इस प्रकार के लोग हैं, चोर हैं, डाकू हैं, वह पुलिस को रिश्वते देंगे, दफ्तरों में लोगों को रिश्वतें देंगे और उस से ज्यादा कमा लेंगे। जब साधु रजिस्टर हो जाएंगे तो और आजादी से डाके डालेंगे। रजिस्टर्ड डाकू हो जाएंगे। और जो असली साधु हैं, जैसा कि बहुत से लोगो ने कहा है, वह कभी आप के पास रजिस्ट्रेशन कराने के लिये नहीं आएगे। वह तो दुनिया को छोड कर चले जाते है। वह रजोगुण और तमागुण के नाश के लिये चला जाता है। ऐसी हालत मे वह रजिस्ट्रेशन कराने कैसे आएगा ?

फिर आप इस बिल में रखते हैं कि मठ वाले साधुओ का सर्टिफिकेट हो। मै पूछता हू कि मठो के अन्दर कितनी शिकायतें होती है, कितनी गल्तिया होती है। उन के पास लाखो करोडो रुपए होते है, लाना है तो उन के सदुपयोग के लिये बिल लाइए। उन को समझा कर, उन का ट्रस्ट बना कर उन पैसो को भारतीय सस्कृति को बढ़ाने के कार्य में लगाने के लिये बिल लाइए। यह क्या बिल आप ले आए ? आप को यह बिल लाना चाहिये था ताकि समाज का सुधार हो। आखिर जो लोग साधु बनते है वह आप के ही समाज के अन्दर से गए हुए लोग तो है। आप के समाज मे जो चीज है, वही तो उन में आएगी और वही चीज आप के सामने निकलेगी। इस को भी आप को देखना चाहिये।

आज लोग ५५ साल तक सरकारी नौकरी करते हैं, उस को ५८ साल तक बढ़ाने की बातें हो रही हैं। एक तरफ तो आप इस तरह की बातें करते हैं दूसरी तरफ आप उम्मीद करते हैं कि जो सन्यासी और साधु हैं, उन में त्याग का भाव आए। उन का आप रजिस्ट्रेशन करे, उन को लाइसेस दें। इस तरह की ऊट पटांग की बातें करते हैं।

एक माननीय सदस्य यह साधुओ की भाषा नहीं है।

स्वामी रामानन्द शास्त्री : यह साधुओ की भाषा नही है, लेकिन यह बिल ही इस प्रकार का है। अपने धर्मशास्त्र की मर्यादा के अनुसार आप यह समझते है कि पहले ब्रह्मचारी रह कर पच्चीस साल विद्या पढ़े। उस के बाद पच्चीस साल गृहस्थाश्रम में व्यतीत करे और वहा धर्म से धन कमा कर और सन्तान उत्पन्न करने के बाद वानप्रस्थ आश्रम मे जा कर तपस्या करे और उस के बाद फिर देश के कल्याण के लिये लोगो को निश्शुल्क शिक्षा दे, जैसे कि पहले होता था कि ब्रह्मचारी भिक्षा माग कर साधु, सन्यासी, वानप्रस्थियो के पास जाता था और वे निश्शुल्क चारो वेदो और दुनिया भर की साइन्स की पुस्तको की शिक्षा देते थे। आज आप ने लोगो की तन्ख्वाहें पाच पाच सौ और एक एक हजार तक रखी हुई है और अब आप उन की अवधि भी बढ़ा रहे है, जिस का स्पष्ट अर्थ यह है कि आप बुढ़ापे में उन को विषय-भोग की तरफ ले जा रहे है। इस पर भी आप को कन्ट्रोल करना है।

जहा तक सख्या का सम्बन्ध है। आप के यहा १७ करोड़ वोटर है। १७ करोड़ में से आप समझ लीजिए कि कम से कम १० करोड़ हिन्दु वोटर होगे—हम थोड़ी देर के लिये इस को ले लेते हैं। आप स्त्री पुरुष का हिसाब मिलाते है। आप यह जो २६ लाख और ५२ लाख गिनाते हैं, उस के हिसाब से दो करोड साधु होने चाहिए। आप खुद ही अपने धर्मशास्त्र के खिलाफ जा रहे हैं।

[स्वामी रामानन्द शास्त्री]

मैं आप से एक बात और पूछना चाहता हू । गवर्नमेंट के खुफिया विभाग के बहुत से लोग साधु बन कर अपराधों का पता लगाते हैं, बहुत से डाकू भी साधु बन कर आते हैं मैं यह पूछता हूं कि खुफिया विभाग का आदमी कैसे अपना रजिस्ट्रेशन करायेगा, क्योंकि वह तो साधु बन कर उन लोगों का भेद लेने के लिये जाता है । कलक्टर उस को कैसे सर्टिफिकेट देगा ।

अभी श्रीमती उमा नेहरू ने कहा कि साधु का अर्थ क्या है । आप सब लोग विद्वान है । आप जानते है कि साधु का अर्थ क्या है । साध्नोति परकार्याणि इति साध् । जो दिन-रात परोपकार करता है, जो दूसरो के अवगुण नही देखता, बल्कि अपने अवगुण देखता है, उस का नाम साधु है—वह भगवे कपडे पहन या न पहने । मैं यह भी पूछना चाहता हू कि क्या भगवे कपडे पहनने और भगवे कपडे पहनने वालो पर आप का प्रतिबन्ध है । बहुत से साधु गृहस्थ बन जाते हैं और उन को गोसाई कहते हैं और उन की बहुत सी मडइया है । उन की एक जमात बन गई है और वे आपस मे विवाह करते है । उन की एक जात बन गई है । देश मे लाखो की उन की सख्या है । उन का रजिस्ट्रेशन आप कैसे करेगे । बहुत से वैष्णव साधु है, जो सफेद कपडे पहनते है । वे गृहस्थी है और वे परम्परा से अपने शिष्य बनाते है । वे करीब करीब सारे हिन्दुस्तान मे है । यह उन का खानदानी पेशा है । गुरु का लडका चेले के लडके को बचपन से कठी डाव देता है और इस तरह उन की परम्परा चलती है । इस प्रकार के बहुत से सम्प्रदाय है । लेकिन अगर आप केवल भगवे कपडे वालों पर प्रतिबन्ध लगाना चाहे, तो मुझे कोई एतराज नहीं है । लेकिन यदि आप ऐसे नियम कानून बनाते है, जिनसे हमारे समाज मे बदअमनी फैले, तो मैं उन के विरुद्ध हू । इस बिल को दूसरे रूप में यहां पर लाया जाय । या जैसा कि मैं ने कहा, साधुओं के पास करोड़ों रुपये की जो सम्पत्ति है, उस का समाजीकरण करके कोई दूसरा सदुपयोगी बिल लाया जाय, तो अच्छा होगा ।

16 57 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

श्री ब्रजराज सिंह (फिरोजाबाद) उपाध्यक्ष महोदय, यह बिल जो श्री राधा रमण ने रखा है, अच्छा होता अगर यह इस सदन में रखा ही न जाता । यह न सिर्फ एक वर्ग का और जिसे एक आर्डर कहा जाता है, उस का अपमान है, बल्कि इससे और भी कई दिक्कते पैदा हो सकती हैं । जैसा कि स्वामी जी ने कहा है, चार आश्रम माने गए है—ब्रह्मचर्य आश्रम, गृहस्थ आश्रम, वानप्रस्थ आश्रम और सन्यास आश्रम अभी तो आप केवल एक आश्रम के व्यक्तियो को रजिस्टर कराना चाहते हैं, लेकिन हो सकता है कि भविष्य मे दूसरे आदमियो को भी रजिस्टर कराने के लिये कहा जाय । अभी हमारे इस सदन में दो तीन माननीय सदस्यो को रजिस्टर कराने के लिये कहा जायगा, लेकिन हो सकता है कि बाद मे और को भी कराना पडे । मैं समझता हू कि इस तरह का बिल आना ही नही चाहिये था । यह सविधान की धारा के खिलाफ भी जाता है—यह एक नागरिक और दूसरे नागरिक के बीच मे पक्षपात करता है । इस की इजाजत नही दी जानी चाहिये । इस के मुताबिक इस तरह का बिल पास नही हो सकता । अगर इस बिल को आना ही था, तो इस में इस किस्म की गलतिया न होती, जैसी कि इस में हैं । इस मे न कही परिभाषा है, न बताया गया है कि नियत करने के नियम बनेगे या नही । मैं समझता हू कि न सिर्फ इस का उद्देश्य गलत है, वरन् इस मे सभी बाते गलत है और इस तरह का बिल आना ही नही चाहिये था । मुझे आशा है कि श्री राधा रमण इस को तुरन्त वापस ले लेंगे और साधु समाज के प्रति यह अपमानजनक कदम नही उठाया जायगा ।

17 hrs

The Deputy Minister of Home Affairs (Shrimati Alva): The Government's point of view has already been placed before this House and it was interesting to hear speaker after speaker coming to the same conclusion that the hon mover should be urged to withdraw the Bill I shall not take much time of the House and shall come to the various points

If we begin with the Statement of Objects and Reasons, he has said, and with very good intentions, that he wants society to be clear of crime and anti-social activities The hon mover feels that society is in danger because of sadhus and therefore he wants to register them, as we register motor drivers I do not think in a country like India, there is such danger, and if there is such danger from the pseudo-sadhus, from the hypocrites, the anti-social element that we find in the Sadhu Samaj, we have other laws to deal with them, for, all those who flaunt the saffron robes are neither saints nor criminals and even those who do not flaunt the saffron robes are also sadhus I almost feel that the hon mover himself is a sadhu very often

Mr Deputy-Speaker But he would not submit himself to be registered

Shrimati Alva This question is raised again and again Who is a sadhu? In every country, there are men and women who renounce the world for one reason or other, who are completely detached, who give up everything they have, and here the hon mover wants to drag them all before the registrar to register them to pay the licence fee You shake up the very foundation of the system that has prevailed from ancient times, the very foundation by which the men or women can renounce at any stage I am here referring to the country called Burma, our neighbour, where every man becomes a sadhu at sometime of his life, a *punji* Everyone has a chance of becoming a sadhu, you go to the *pagoda* and you live there for a few days Then you come home They may or may not be registered, but everyone has a chance We in our country do not want to bring in this ridicule for the sadhus

The second point urged was, the Bill, in the first instance, will help to have the exact number by maintaining an all-India register Shrimati Uma Nehru has given a answer to that Here we are going to unregister the criminal tribes and here we are trying to impose another register for sadhus and sanyasis I do not think we can subscribe to the view of the hon mover on these grounds

Shri V P Nayar has pointed out that every sadhu shall have to give age sex and religion I am not reading out the word 'his', because it is said that his' includes 'her', but it brings us to the question of women also, who renounce the world How are you going to enumerate them Are you going to drag down all the nuns—Buddhists Jains Christians and others?

An Hon Member Hindus also

Shrimati Alva Yes, Hindus also Are you going to line them up along with the sadhus? I do not think this is feasible nor practicable nor is it advisable On these grounds, I think the hon mover should reconsider his Bill at present

Then, there are other sadhus in this very House, who have thought differently from this very well-intentioned mover of the Bill, who have given arguments which I have not quite followed, but who have convinced the House that such a registration is not at all necessary, in a country like ours, especially when there is already a Sadhu Samaj which is registered, when already they are formulating their own methods, they own ways and means by which to serve men of all faith Why not leave this to them? If you want to enumerate them, we have the other method also, which will not be very suitable—I mean the

[Shrimati Alva]

census. But then 'sadhu' is a changeable term. I may be a sadhu today, but I may want to cease to be a sadhu tomorrow. Will you again line them up for unregistration? I think it is a difficult task.

Then, they have held a conference at Nathdwara in Rajasthan and again in Ujjain and formulated their own methods as to how to get them together. They are holding one more session at Ahmedabad. Why not watch and see what they do? They are doing exactly what we would like to do and in their efforts, they are doing it with our knowledge, with our consent and sometimes even with our assistance. If that be so, if we are able to integrate them into the other forces, the national forces that exist in the country, to fulfil our plans, let them go ahead and come closer to us.

Here is a book by Dr. G. S. Ghurye, which my colleague has read out. I will read out a few lines from page 51, as to what is the meaning of a sadhu:

> "There are some, deeply versed in antiquity, who devote themselves to elegant studies, and live apart from the world, and retain the simplicity of their character. These rise above mundane present, and are insensible to renown as to the contempt of the world."

This is proof positive that a sadhu cannot be defined and for the 99 that shall go wrong, we shall not punish even the one innocent one. We shall have other methods and we have many measures on our statute-book to punish these 99, which the hon. mover today thinks of.

The other thing he has in mind is beggary. I do admit that the sadhus and sanyasis have fallen on evil days and there are many interlopers in their midst who call themselves by these names, but are not so. That is why this trouble arises and the hon. mover has to spend time in thinking, planning, drafting and presenting this Bill to the House. It looks to me that, all his life, he has come across the bad elements amongst sadhus and sanyasis.

Even as far as opinion goes in the country, the opinion is that such a measure is not welcome. It, indeed, is not welcomed. I do not wish to take more of the time of this House. But, I certainly wish to urge upon the hon. Member to withdraw his Bill.

Mr. Deputy-Speaker: These appeals have had any effect on the Mover?

Shri Radha Raman: Let me have my say. You will please give me five minutes.

Shri M. L. Dwivedi: Time is up.

Mr. Deputy-Speaker: He will have five minutes.

श्री राधा रमण : उपाध्यक्ष महोदय, मैं माननीय सदस्यो का बड़ा आभारी हू उन विचारो के लिये जोकि उन्होने इस बिल के सम्बन्ध मे इस सदन मे रखे है । इस बिल पर बहुत से माननीय सदस्यो ने अपने विचार प्रकट किये है और उन विचारों को सुनने के पश्चात् मैं इस नतीजे पर पहुचा हू कि अधिकतर सदस्य इस बात की आवश्यकता को महसूस करते है कि देश मे कोई इस प्रकार की व्यवस्था हो की जिस व्यवस्था के अनुसार हम साधुओ और सन्यासियो को रजिस्टर करे अथवा उनकी प्रतिष्ठा बढ़ा सके ।

मैंने अपने भाषण के शुरू मे ही इस बात को माना था कि हमारे देश मे साधुओ और सन्यासियों की बड़ी प्रतिष्ठा है और उस प्रतिष्ठा को बढ़ाना ही हमारा मकसद है । अधिकतर सदस्यो ने जिन्होने इस बहस मे भाग लिया है, रजिस्ट्रेशन की मुखालिफत का है और साथ साथ यह भी बताया है कि भारत साधु समाज तथा साधुओं की अन्य जो मंडलियां है जो कि इस पर बहुत सजीदगी से विचार करती है उन्होने स्वय ही रजिस्ट्रेशन के कार्य को स्वीकार करते हुए इसे

मंजूर किया है। अगर रजिस्ट्रेशन करने के पीछे यह ख्याल होता कि किसी साधु या सन्यासी पर कोई आक्षेप करना है या उसका किसी प्रकार से तिरस्कार करना है या उसकी किसी भी प्रकार से अपेक्षा करनी है तो सम्भवत साधु मिल कर इस बात का फैसला न करते। यह उस बात का जवाब हो जाता है कि रजिस्ट्रेशन से साधुओं का अपमान या उनका तिरस्कार होता है। मेरी समझ में यह बात नही आती है कि जब साधु समाज ने स्वय अपने एक प्रस्ताव द्वारा इस बात को मजूर किया है, तो यहा उसका क्यो विरोध किया जाता है। मैंने खुद अपने बिल मे और उसके जो आबजैक्टस एड रीजन्स हैं उस मे यह कहा है कि साधुओ तथा सन्यासियो म बहुत सारे या ज्यादातर ऐसे है कि जो अपने नियमानुकूल नही चलते है या जो उनका करना चाहिये वह वे नही करते है। मैंने इस बात को भी माना है कि उनकी व्याख्या करना बहुत कठिन है।

लेकिन मेरा अभिप्राय इस बिल को इस सदन मे पेश करने का यह था कि आज साधुओ और सन्यासियो के नाम पर जगह जगह सैकडो की तादाद मे ऐसे लोग दिखाई देने लग गये हे जिनका न तो कर्म साधुओ का है और न ही उनके विचार साधुओ के से हैं। यह कहना कि हमारे देश मे ऐसे आदमियो की सख्या बहुत ही कम है, मेरे विचार मे सचाई से आखें मूद लेना है। मै उनके खिलाफ कोई अपमानजनक बात कहना नही चाहता हूँ। मै तो केवल यही चाहता हू वे साधु और सन्यासी जो कि साधुओ के वस्त्र धारण करते हैं, साधुओ के कर्म और धर्म के अनुकुल आचरण नही करते हे, उनको अगर हम पहचान लें या उनको अपने नाम रजिस्टर कराने को कहें तो यह कोई ऐसी बात नही है कि जिस पर कोई आपत्ति की जा सकती हो। मैंने स्टेटमेंट आफ आबजैक्टस ऐड रीजंस में खुद यह लिखा है कि "रिकाल्ड साधूज ऐड सन्यासीस" और एक क्लाज भी इस बिल में मने रखा है कि जो ऐसे साधु और सन्यासी हैं जो कि बहुत पहुंचे हुए हैं, जो बहुत ऊंचे उठ चुके हें, जो विचारवान हैं और जिन पर हिन्दुस्तान को गर्व है और जिनकी तादाद हजारों में है और जिनकी इस देश में कमी नही है और जिन्होंने हमारे देश को दुनिया में ऊचा उठाया है उनको किसी प्रकार भी कष्ट पहुचाना उचित नही है और उनको छूट दे दी जाये और उनको किसी प्रकार से भी तिरस्कृत करना या कोई ऐसा काम करना जिस पर उनको आपत्ति हो, न उचित होगा और न उससे इस बिल का जो मकसद है वह सिद्ध हो सकता है। इसी लिये उस क्लाज को रक्खा गया था कि ऐसे साधु और सन्यासी जिनका जमीर यह इजाजत न देता हो और जिनको कि कही जा कर अपना रजिस्ट्रेशन कराने मे आपत्ति हो और वे वहां नही जाना चाहे तो वे न जाये। मेरा मतलब तो ऐसे साधुओ को चेक करना था जो कि साधुतापूर्ण व्यवहार नही करते हैं और इधर उधर भ्रमण करते फिरते है। आज जो ६० लाख साधुओ और सन्यासियो की सख्या हमारे देश मे बतलाई जाती है, अगर उनमे ६० हजार साधु वास्तव में साधु हो और साधुतापूर्ण जीवन व्यतीत करते हो तो आज जो हमारे देश और समाज में नैतिक पतन दिखाई देता है वह न दिखाई दे। आज तो हम देखते हैं कि काफी बडी तादाद ऐसे लोगो की है जो महज गेरुआ वस्त्र धारण करके और भभूत लगा कर साधु बने फिरते हैं, हालाकि वे वास्तव में साधु नही है और मुझे इस बारे मे कोई शक नही है कि अगर ६० हजार साधु भी वास्तव मे साधु होते जिनका कि यहा पर जिक्र किया जाता है और जिनका नाम लेकर इन साधुओ को बचाने की कोशिश की जाती है, तो आज जो हमें देश में नैतिक पतन दिखाई देता है वह न दिखाई देता। सच्चे मानो में साधुओं की अगर गणना की जाये तो मुश्किल से हजारो मे होगी, बाकी सब ढोगी बने फिरते

[श्री राधा रमण]

हैं । इस विधेयक में तो यही था कि ऐसे साधु और सन्यासियों की मान प्रतिष्ठा की जाय और उनके आदर सत्कार को कबूल किया जाय और उनको और भी ज्यादा ताकत दी जाय कि वह कम से कम उन साधुओं और सन्यासियों से जो गेरुआ वस्त्र पहन कर असाधु होते हुए साधुओं का नाम लेकर जगह जगह भ्रमण करते हैं और तरह तरह के काम करते हैं, उनसे अलग किया जाय ।

मैंने इस विधेयक के सम्बन्ध में जो यहां पर वादविवाद हुआ उसे सुना और सरकार ने भी अपना मत बताया और मैं भी यह मानता हूं कि यह विधेयक जो सामने रक्खा गया है यह पूर्ण विधेयक नहीं है । इस विधेयक के अन्दर त्रुटिया है और मैं इसको कबूल करता हूँ परन्तु उनको सुधारा जाय और इस विधेयक को उनके अनुसार संशोधित किया जा सकता है । लेकिन मैं ने जो यहां पर अक्सर वक्ताओं के भाषण सुने और सरकार का मत सुना उसको अपने सामने रखते हुए मैं इस बात पर इसरार नहीं करता कि इस विधेयक को यूं ही पास किया जाय । अगर कभी आगे चल कर यह ख्याल किया जाय कि हमारे देश में साधुओं का रजिस्ट्रेशन होना चाहिये, खास कर उन साधुओं का जिन साधुओं का कर्म और धर्म उनके अनुकूल नहीं है, तो मेरे इस विधेयक के आधार पर कानूनी व्यवस्था की जा सकती है ।

मेरी एक बहिन ने साधुओं का रजिस्ट्रेशन इस लिये नामुनासिब ठहराया कि क्या वे क्रिमिनल ट्राइब्स से भी गये बीते हैं और उन्होंने कहा कि पहले कभी उनका रजिस्ट्रेशन होता था लेकिन अब वह भी बंद कर दिया गया है । मेरा कहना है कि क्रिमिनल ट्राइब्स् और साधुओं के रजिस्ट्रेशन में कोई समानता नहीं है । वह तो समाज का एक दूषित अंग होने के वास्ते रजिस्टर्ड किया जाता था लेकिन यहां पर ऐसी कोई बात नहीं है । यहां तो रजिस्ट्रेशन सिर्फ इस उद्देश्य को ले कर किया जा रहा है कि हमें उनकी संख्या का पता लगे और जो आज साधुओं का भेष भर कर असाधु लोग घूम रहे है उनको हम कंट्रोल कर सकें और उनके द्वारा होने वाली हानि से हम अपने समाज को बचा सकें लेकिन यहां पर सदन में जो विचार व्यक्त किये गये और सरकार द्वारा जो इस विधेयक के बारे में मत प्रकट किया गया उसको देखते हुए मैं अपने इस विधेयक के पास किये जाने पर इसरार नहीं करता और इसे वापिस लेता हूँ ।

Mr. Deputy-Speaker: There are amendments I should presume that those hon Members also withdraw their amendments

Hon Members: Yes

Mr. Deputy-Speaker: First, a decision has to be taken so far as these amendments are concerned Is it the pleasure of the House that the amendments be allowed to be withdrawn?

Hon Members. Yes

The amendments were, by leave, withdrawn

Mr. Deputy-Speaker Now, is it the pleasure of the House that the hon Member be allowed to withdraw his Bill?

Hon. Members Yes

The Bill was, by leave, withdrawn.

Mr. Deputy-Speaker· Shri Raghunath Singh

Shri M. L. Dwivedi. I want to submit

Mr. Deputy-Speaker. Shri Raghunath Singh has priority